

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 88 OF 2025

IN THE MATTER OF:

DEVIDAS KHATRI

.....APPLICANT

VERSUS

MoEF&CC & ORS.

.....RESPONDENT(S)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	INSPECTION REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 03.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
	ANNEXURES	
2.	COPY OF THE INSPECTION REPORT DT. 16.06.2025 ANNEXED HEREWITH AS ANNEXURE A-1	

3.	COPY OF THE NOC DT. 01.03.2024 ANNEXED HEREWITH AS ANNEXURE A-2	
4.	COPY OF THE CCA DT. 02.07.2024 ANNEXED HEREWITH AS ANNEXURE A-3	
5.	COPY OF THE CCA DT. 22.03.2024 ANNEXED HEREWITH AS ANNEXURE A-4	
6.	COPY OF THE CCA DT. 11.12.2023 ANNEXED HEREWITH AS ANNEXURE A-5	
7.	COPY OF THE CCA DT. 30.05.2024 ANNEXED HEREWITH AS ANNEXURE A-6	
8.	COPY OF THE CCA DT. 25.09.2024 ANNEXED HEREWITH AS ANNEXURE A-7	
9.	COPY OF THE AUTHORIZATION ANNEXED HEREWITH AS ANNEXURE A-8	
10.	COPY OF THE LETTER DT. 17.06.2025 ANNEXED HEREWITH AS ANNEXURE A-9	
11.	COPY OF THE SHOW CAUSE NOTICE DT. 23.06.2025 ANNEXED HEREWITH AS ANNEXURE A-10	
12.	COPY OF THE AUTHORIZATION ANNEXED HEREWITH AS ANNEXURE A-11	

13.	COPY OF THE AUTHORIZATION ANNEXED HEREWITH AS ANNEXURE A-12	
14.	COPY OF THE LETTER DT. 01.07.2025 ANNEXED HEREWITH AS ANNEXURE A-13	
15.	COPY OF THE AUTHORIZATION ANNEXED HEREWITH AS ANNEXURE A-14	
16.	COPY OF THE AUTHORIZATION ANNEXED HEREWITH AS ANNEXURE A-15	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

DATE: 01.07.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 88 OF 2025



IN THE MATTER OF:

DEVIDAS KHATRI

.....APPLICANT

VERSUS

MoEF&CC & OTHERS

.....RESPONDENT(s)

**INSPECTION REPORT ON BEHALF OF UTTAR PRADESH POLLUTION
CONTROL BOARD, GHAZIABAD IN COMPLIANCE OF THE ORDER
DT. 03.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, NEW DELHI**

I, Ankit Singh aged about 38 years S/o Shri Ajit Singh, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad, Uttar Pradesh, do hereby solemnly affirm and state on oath as under:

01 JUL 2025



1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present report.
2. That I state that the contents of the report have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That in the present matter the applicant has filed an Original Application alleging illegal mushrooming of e-waste collection and recycling centers near Delhi and across the country.
4. That the present matter was last listed for hearing on 03.03.2025, wherein the Hon'ble Tribunal directed as under:

“ 6.The Respondent No. 2-CPCB and the Respondents no. 3 to 6 SPCBs are directed to file the detailed report disclosing the details of the inspection of the recyclers units under consideration and also facilities which are available in the

01 JUL 2025



recycling units and if prior to their registration any verification has been done by doing the physical inspection.”

5. That in compliance of the aforementioned order, the officials of Uttar Pradesh Pollution Control Board inspected the E-waste units listed at sl. No. 7, 8, 9, 10 and 11.

A Copy of the Inspection report dt. 16.06.2025 has been annexed herewith as **ANNEXURE A-1.**

6. That during the aforementioned inspection, following observations were made:

A. Description of the said Units-

7. That five E-waste recycling units were inspected. That the said units are located in Hapur and the names and the locations of the units are as follows:

I. M/s LIMR Recycling

Location- Plot No. G-256, Phase 1, Industrial Area, M.G Road, Hapur, U.P.

II. M/s More Bright E-Waste Recycler Pvt Ltd

Location: Plot No. C-78, Industrial Area, M.G Road, Hapur, U.P.

01 JUL 2025



III. M/s B.R.P Infotech Pvt Ltd (Plot No. F-381)

Location: Plot No. F-381, Phase 1, Industrial Area, M.G Road, Hapur, U.P.

IV. M/s Hayat E-Recyclers Private Limited

Location: Plot No. F-53, F-54, Phase 1, Industrial Area, M.G Road, Hapur,
U.P.

V. M/s B.R.P Infotech Pvt Ltd (Plot No. F-394)

Location: Plot No. F-394, Phase 1, Industrial Area, M.G Road, Hapur, U.P.

The units are currently operational in nature.

B. Grant of Consent to Establish

8. The Uttar Pradesh Pollution Control Board had issued a Consent to Establish to the M/s More Bright E-Waste Recycler Pvt Ltd unit vide letter dated 01.03.2024.

A Copy of the NOC dt. 01.03.2024 has been annexed herewith as
ANNEXURE A-2.

C. Grant of Consolidated Consent to Operate and Authorization

01 JUL 2025



9. That the Uttar Pradesh Pollution Control Board had earlier issued a Consolidated Consent to Operate and Authorization to the Project Proponents on the following dates:

- M/s LIMR Recycling- 02.07.2024 (a copy of the consent has been annexed herewith as **ANNEXURE A-3**)
- M/s More Bright E-Waste Recycler Pvt Ltd- 22.03.2024 (a copy of the consent has been annexed herewith as **ANNEXURE A-4**)
- M/s B.R.P Infotech Pvt Ltd (Plot No. F-381)- 11.12.2023 (a copy of the consent has been annexed herewith as **ANNEXURE A-5**)
- M/s Hayat E-Recyclers Private Limited- 30.05.2024 (a copy of the consent has been annexed herewith as **ANNEXURE A-6**)
- M/s B.R.P Infotech Pvt Ltd (Plot No. F-394)- 25.09.2024 (a copy of the consent has been annexed herewith as **ANNEXURE A-7**)

D. Compliance of units with respect to Conditions specified in CCA

1. M/s LIMR Recycling Pvt. Ltd.-

Validity and Scope of CCA:

01 JUL 2025



- 1.1.1 The Consent to Operate (CCA) is valid from 21.06.2024 to 31.12.2026 for the collection, dismantling, segregation, and recycling of e-waste (300 MT/month) and recycling/reprocessing of non-ferrous metal and lead scrap (2 MT/day).
- 1.1.2 The unit is operational and handles 300 MT/month of e-waste, consistent with the CCA scope and validity period.

Water Pollution and Control (Water Act, 1974):

- 1.1.3 Adheres to zero industrial effluent discharge, as required.
- 1.1.4 Domestic effluent discharge matches the CCA-specified quantity of 1.2 KLD.

Air Pollution and Control (Air Act, 1981):

- 1.1.5 Uses compliant fuels (LSHS/LPG/PNG) and avoids restricted fuels like pet coke and furnace oil.
- 1.1.6 Air pollution control systems (hood, wet scrubber, ID fan, 30-meter stack) are installed for pit furnaces.

01 JUL 2025



1.1.7 Noise control equipment (acoustic enclosure) is installed, meeting noise standards.

Hazardous Waste Management (Rules, 2016):

1.1.8 Hazardous Waste Authorization is granted and valid until 31.12.2026.

Copy of the authorization has been annexed herewith as **ANNEXURE A-8**.

1.1.9 Proper disposal of some hazardous waste (e.g., toner cartridges) through Treatment, Storage, and Disposal Facility (TSDF).

1.1.10 E-Waste Manifest and weighbridge receipt provided.

E-Waste Management (E-Waste Rules, 2016/2022):

1.1.11 Extended Producer Responsibility (EPR) authorization granted (Recycler ID-9359, 3600 MT/year capacity).

1.1.12 E-Waste Manifest provided in Form-6

01 JUL 2025



1.5.3 Facility for data destruction via hammering and equipment for dismantling (weighbridge, screwdrivers, dismantling tables) are available.

● **Non-Compliances:**

- I. Unit has not installed required plants and machineries in an E-Waste recycling facilities.
- II. Unit has installed 02 number pit furnaces which were found not in operative condition.
- III. At the time of inspection unit is engaged in dismantling activities of E-waste, however recycling of E-waste is not being carried out and also not complying with E-waste Management Rules 2016.

Action Taken:

- 1) That recommendation letter was sent to UPPCB, Lucknow on 17.06.2025, recommending action under the Air Act, 1981, and imposing environmental compensation at the rate of Rs. 10,000/- per day due to non-compliance with e-waste recycling and equipment requirements.

01 JUL 2025



- 2) That furthermore on 23.06.2025, a show cause notice was issued to the M/s LIMR Recycling Pvt. Ltd. That vide the said show cause notice it has been directed to the Project Proponent to provide with their response or else the environmental compensation shall be imposed.

A Copy of the letter dt. 17.06.2025 has been annexed herewith as **ANNEXURE A-9**.

A Copy of the letter dt. 23.06.2025 has been annexed herewith as **ANNEXURE A-10**.

(Photographs of the said site have been annexed with the inspection report i.e. Annexure A-1).

2. M/s More Bright E-Waste Recycler Pvt Ltd-

● Compliances:

2.1 Validity and Scope of CCA:

- 2.1.1 The Consent to Operate (CCA) is valid from 21.06.2024 to 31.12.2028 for collection, dismantling, segregation, and recycling of e-waste (270 MT/month).

01 JUL 2025



2.1.2 The unit handles 270 MT/month of e-waste, consistent with the CCA scope and validity period.

2.2 Water Pollution and Control (Water Act, 1974):

- 2.2.1 Maintains zero industrial effluent discharge, as required as per CCA guidelines.
- 2.2.2 Domestic effluent discharge matches the CCA-specified quantity of 0.8 KLD.

2.3 Air Pollution and Control (Air Act, 1981):

- 2.3.1 Uses compliant fuels (LPG/PNG) and avoids restricted fuels like pet coke and furnace oil.
- 2.3.2 Air pollution control systems (hood, wet scrubber, ID fan, 30-meter stack) are installed and operational for the pit furnace as mentioned in the inspection report.
- 2.3.3 Noise control equipment (acoustic enclosure) is installed, meeting noise standards (75 dB(A) day, 70 dB(A) night).
- 2.3.4 Stack monitoring report submitted.

01 JUL 2025



2.4 Hazardous Waste Management (Rules, 2016):

- 2.4.1 Hazardous Waste Authorization granted, valid until 31.12.2028.
- 2.4.2 Proper disposal of some hazardous waste (e.g., toner cartridges) through Treatment, Storage, and Disposal Facility (TSDF).
- 2.4.3 E-Waste Manifest provided.

A Copy of the authorization has been annexed herewith as **ANNEXURE A-11**.

2.5 E-Waste Management (E-Waste Rules, 2016/2022):

- 2.5.1 Extended Producer Responsibility (EPR) authorization granted (Recycler ID-9235, 3240 MT/year capacity).
- 2.5.2 E-Waste Manifest provided.
- 2.5.3 Data destruction facility via hammering available.
- 2.5.4 Equipment for dismantling and recycling (e.g., shredder, magnetic separator, smelting furnace, bailing machine) is available and operational.
- 2.5.5 Unit is engaged in dismantling, segregation, and recycling of e-waste, as required.

01 JUL 2025



2.6 General and Specific Conditions:

2.6.1 Pollution control equipment (e.g., bag filter, cyclone) is installed.

(Photographs of the said site have been annexed with the inspection report i.e. Annexure A-1).

3. M/s B.R.P Infotech Pvt Ltd-**3.1 Validity and Scope of CCA:**

3.1.1 Valid CCA (01.01.2024 to 31.12.2028) for e-waste recycling (500 MT/month). Unit operates within the specified scope and capacity.

3.2 Water Pollution and Control (Water Act, 1974):

3.2.1 Compliant: Zero industrial effluent discharge; domestic discharge matches CCA limit (1.6 KLD).

3.3 Air Pollution and Control (Air Act, 1981):

3.3.1. Air pollution control systems (hood, wet scrubber, ID fan, 30-meter stack) are operational and the fuel used is in compliance with the conditions

01 JUL 2025



specified. Stack monitoring report has been submitted as per the inspection report and noise control equipment is installed.

3.4 Hazardous Waste Management (Rules, 2016):

3.4.1 Compliant: Valid Hazardous Waste Authorization (until 10.09.2025) has been granted to the unit and the toner cartridges are disposed of via TSDF.

A Copy of the authorization has been annexed herewith as **ANNEXURE A-12.**

3.5 E-Waste Management (Rules, 2016/2022):

3.5.1 Valid E-Waste EPR (Recycler ID-7979, 6000 MT/year) has been obtained by the unit and Form-6 E-Waste Manifest has been submitted. Data destruction (hammering) and dismantling/recycling equipment are operational and Air and water quality data submitted

3.6 General and Specific Conditions:

3.6.1 Compliant: Training for workers is conducted every three months and Refrigerant gas/compressor oil recovery facility installed.

01 JUL 2025



3.7. Non- Compliances:

3.7.1. Non-Compliant: - No submission of compliance, Environmental Statement (Form-V), or audited balance sheet report within 30 days. - No Miyawaki forest or Rs. 50,000 bank guarantee.

- No 33% green belt plantation.

No maintenance records for pollution control equipment and there is no display of online data or Municipal Solid Waste (MSW) collection center.

3.7.2. No monthly progress reports have been submitted to either UPPCB or CPCB.

- No prior approval has been obtained for process changes.

- Recovery for precious metal conducted at a co-unit and not on-site.

(Photographs of the said site have been annexed with the inspection report i.e. Annexure A-1).

3.8. Action Taken:

- 1) That UPPCB has issued a notice dt. 01.07.2025 to the M/s B.R.P Infotech Pvt. Ltd. That vide the said notice it has been directed to the Project

01 JUL 2025



Proponent to provide with the compliance report with respect to the non-compliances or else further actions shall be taken.

A Copy of the letter dt. 01.07.2025 has been annexed herewith as **ANNEXURE A-13.**

4. M/s Hayat E-Recyclers Private Limited-

4.1 Regulatory Authorizations

4.1.1 CCA valid till 31.12.2028 (Water and Air Acts)

4.1.2 Hazardous Waste Authorization valid till 17.09.2028 (2016 Rules). A Copy of the authorization has been annexed herewith as **ANNEXURE A-14.**

4.1.3 EPR Authorization under E-Waste Rules, 2022 granted (Recycler ID 171; 7920 MT/year)

4.2 Water Pollution and Control (Water Act, 1974):

4.2.1 Water Consumption: 1.0 KLD domestic consumption and no industrial usage

4.2.2 Discharge: 0.8 KLD domestic discharge and no industrial discharge

01 JUL 2025



4.2.3 Maintains Zero Liquid Discharge (ZLD) as prescribed.

4.3 Air Pollution and Control (Air Act, 1981):

4.3.1 Source: One pit furnace (100 kg/hr)

4.3.2 Controls: Hood, wet scrubber, ID fan, 30-meter stack

4.3.3 Fuel: LSHS/Gas (approved)

4.3.4 Stack Monitoring: Report submitted from approved lab

4.4 E-Waste Handling & Processing

4.4.1 Capacity: 660 MT/month

4.4.2 Segregation of PCBs, batteries, plastics, metals, toner, glass

4.4.3 Dismantling: Manual, semi-automatic, automatic

4.4.4 Secure data destruction via hammering

(Photographs of the said site have been annexed with the inspection report i.e. Annexure A-1).

5.M/s B.R.P Infotech Pvt Ltd (Plot No. F-394)

5.1 Authorizations

5.1.1 Valid CCA authorization obtained till 31.12.2029.

01 JUL 2025



5.1.2 Hazardous Waste authorization valid until 23.04.2028.

5.1.3 EPR Authorization (Recycler ID-7549, 9000 MT/year) obtained.

A Copy of the authorization has been annexed herewith as **ANNEXURE A-15**.

5.2 Water Management

5.2.1 Usage: 1.0 KLD for domestic purposes and 2.0 KLD for industrial purposes.

5.2.2 Discharge: 0.8 KLD of domestic discharge and 1.5 KLD of industrial discharge.

5.2.3 ETP in place for leaching process effluent with MGF, ACF, and filter press.

5.3 Air Emissions

5.3.1 Pit furnace (500 kg/hr) with hood, wet scrubber, ID fan, and 30 m stack.

5.3.2 Stack monitoring report submitted but OCEMS is not installed.

01 JUL 2025



5.4 E-Waste Operations

5.4.1 Dismantling, shredding, segregation, and precious metal recovery process is in place.

5.4.2 Full set of mechanical tools and pollution control systems have been installed.

5.5 Safety & Control Systems

5.5.1 PPE available is and quarterly training sessions for workers conducted.

5.5.2 Acoustic enclosures, bag filters and suction hoods are all in operational mode.

5.5.3 Refrigerant and oil recovery facilities are in place.

5.6 Records & Reporting

5.6.1 Form-6 manifests and sales records are been maintained.

5.6.2 Flow charts for processing, ETP, and APCD provided.

5.6.3 Analytical data for air, water, and noise has been submitted.

(Photographs of the said site have been annexed with the inspection report i.e. Annexure A-1).

01 JUL 2025



9. That in light of the above, the UPPCB has ensured necessary compliance in strict adherence to the directions issued by the Hon'ble Tribunal. To upkeep the majesty of the Hon'ble Courts of law is always the duty concern for Deponent herein

10. Hence, the present report is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.


DEPONENT

VERIFICATION

Verified at Ghaziabad on this 18th day of July, 2025, that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


ATTESTED
(Sandeep Sharma)
Reg. No. 186/98
NOTARY PUBLIC
Ghaziabad (U.P.)




DEPONENT

01 JUL 2025

Inspection of E-waste units under the jurisdiction of Regional Office, Uttar Pradesh Pollution Control Board, Ghaziabad in respect of Hon'ble National Green Tribunal, New Delhi order dated 03.03.2025 in O.A. No-88/2025 in the matter of Devidas Khatri Vs MoEF&CC & Ors.

1. Background :-

The applicant has filed Original Application alleging illegal mushrooming of e-waste collection and recycling centers near Delhi and across the Country. Hon'ble NGT in the matter of Devidas Khatri Vs MoEF&CC & Ors in O.A. No-88 of 2025 passed order on dated 03.03.2025. The main part of order is placed below: -

".....6. The Respondent No. 2-CPCB and the Respondents no. 3 to 6 SPCBs are directed to file the detailed report disclosing the details of the inspection of the recyclers units under consideration and also facilities which are available in the recycling units and if prior to their registration any verification has been done by doing the physical inspection."

2.Compliance:-

In compliance to aforesaid direction of Hon'ble National Green Tribunal, New Delhi, inspection of respondent E-waste units listed at sl. No. 7, 8, 9, 10 and 11 were carried out by Officials from Uttar Pradesh Pollution Control Board, Ghaziabad. Unit wise detailed inspection report are as follows:-

(a) M/s LIMR RECYCLING, PLOT NO.G-256 PHASE 1,INDUSTRIAL AREA, M.G ROAD,HAPUR (U.P.) (Respondent No. 07):-

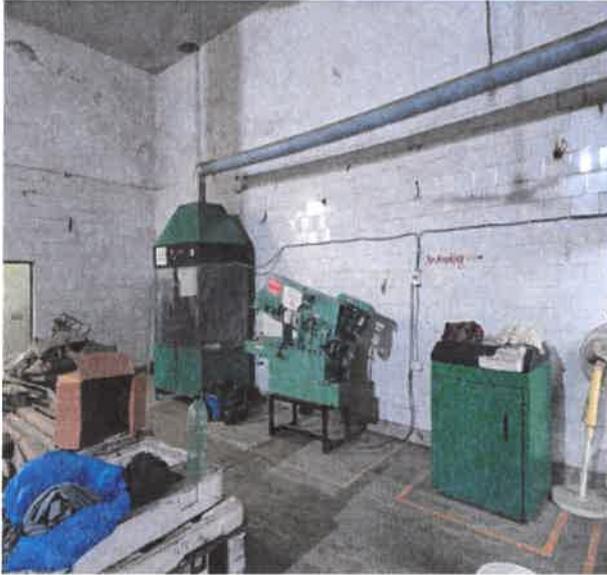
1.	Name of Industry & Address	M/s. LIMR RECYCLING, PLOT NO.G-256 PHASE 1,INDUSTRIAL AREA, M.G ROAD,HAPUR
2.	Operational Status	Operational
3.	Unit Representative with designation present during Inspection	Shri Waseem Malik, Proprietor
4.	Inspected by Name & Designation	Vipul Kumar, A.E.E.
5.	Inspection Date	16.06.2025

6.	Raw Material with quantity (MTD)	Electrical and electronic waste 300 MT/ Month
7.	Product with quantity (MTD)	COLLECTION DISMENTLING SEGREGATION AND RECYCLING OF EWASTE 300 MT/Month
8.	By-Product with quantity (MTD)	N.A.
9.	Status of CCA	Granted Valid upto 31.12.2026 (Annexure-1)
10.	Status of Hazardous Waste Athurization	Granted Valid upto 31.12.2026 (Annexure-2)
11.	Status of E-Waste EPR	Granted Recycler ID-9359 Capacity-3600 MT/Year
12. Details of Water Pollution and its control		
Water Consumption (KLD)		
a)	Domestic	2.0 KLD
b)	Industrial	Nil
Water Discharge (KLD)		
a)	Domestic	1.2 KLD
b)	Industrial	Nil
13. Details of Air Pollution and its control		
a)	Source of Air Pollution (With Capacity)	Pit Furnace -02
b)	APCS Status	Hood, Wet scrubber, ID Fan
c)	Fuel Used (with Capacity)	LSHS/LPG/PNG
d)	Details of Stack	30 Meter from GL
e)	OCEMS status	Not Installed.
14	Has industry submitted stack monitoring report from approved lab, if so details	No submitted
15	Details of DG sets	NA
16	Form-6 (E-Waste Manifest) E-waste Rules. Copy of yellow and green Manifest-Form 6. Dharma kanta (Weigh bridge) receipt along with pictures.	Unit has provided E-Waste Manifest and Weigh bridge receipt in form-6 which is annexed as Annexure-3.
17	Details of different items after segregation (As per Schedule-I)	Printed circuit board, batteries, plastic, copper, aluminium, toner cartridge, glass
18	Facility of destroying or permanently deleting the data stored in the memory of	Facility for Destroying/deleting data stored in the memory

	Chrome hot wire cutting, Diamond wire method or Diamond saw separation in a closed chamber under low vacuum conditions (650 mm of Hg). Out of above which technology is being used									
28	Arrangement for removal of internal phosphor coating from the inner side of panel glass (may use an abrasive wire brush with suction arrangement under low pressure as given above	Not in process.								
29	High efficiency bag-filter system (The extracted air is cleaned through high efficiency bag-filter system and residue to be collected in appropriate labelled containers and then disposed to at an authorised Treatment Storage and Disposal Facility (TSDF).	Not in process.								
30	Automatic Shredding for CRT Segregated CRTs can also be shredded in automatic shredding machines connected with dust control systems	Not in process.								
31	The mixed shredded glass is separated into leaded glass and glass cullet using electromagnetic field or by density separation.	Not in process.								
32	Toner Cartridge recycling	Toner Cartridge recycling is not being done, however it is sent to Hazardous vendor (TSDF)								
33	Availability of de-dusting and dust collection Equipment <table border="1" data-bbox="272 1630 900 1832"> <thead> <tr> <th>Suction hood</th> <th>Bag filter</th> <th>Cyclone</th> <th>Venting through stack</th> </tr> </thead> <tbody> <tr> <td>✓</td> <td>✓</td> <td>✓</td> <td>✓</td> </tr> </tbody> </table>	Suction hood	Bag filter	Cyclone	Venting through stack	✓	✓	✓	✓	Available all dust collection equipment
Suction hood	Bag filter	Cyclone	Venting through stack							
✓	✓	✓	✓							
34	Availability of Noise Control equipment (Acoustic enclosure)	Installed								
35	Availability of personal protective equipment (PPE). Goggles, masks, gloves, helmet and gumboot etc.	Yes, personal protective equipment (PPE) for workers is available.								
36	Operation and maintenance record of	Installed but not operative								

	equipment such as bag filter, cyclone etc.	condition.
37	Details of available space for dismantling/recycling and other activities	As per allotment letter total plot area is.1162.50sqm
38	Details of skill development/training program and safety measures for workers	-
39	Details of facility for maintaining leakage of compressor oil, refrigerant gas.	Adequate facility for refrigerant gas recovery/compressor oil recovery with control mechanism is installed.
40	Flow Chart of processing.	Attached as Annexure-4
41	Flow chart of ETP.	-
42	Analytical data of air and water quality.	Not submitted
43	Sales detail of recovered material along with name of authorised vendors and quantity	Unit has provided details of Raw Material, Product and sales (annexed as Annexure-5)
44	For fluorescent and other mercury containing lamp - Arrangements for following to be ascertained: <ul style="list-style-type: none"> ✓ Mechanical feeding system ✓ Mercury spill collection system ✓ Lamp crushing system ✓ Distillation system ✓ Air pollution control system (APCS) ✓ HEPA (High Efficiency Particulate Arrestor) 	Fluorescent and other mercury containing lamp is not being processed by unit.
45	❖ Activated carbon filter system <ul style="list-style-type: none"> ✓ Analytical data of mercury in air and water ✓ Record of fluorescent and other mercury containing lamp collected and recycled, recovery of mercury and other components. ✓ Record pertaining to the generation, storage, transport and disposal of the waste generated in the process. 	Fluorescent and other mercury containing lamp is not being processed by unit.

Photographs of Plant Machinery, ETP/APCS taken at the time of inspection are given below:-



Obervation/Action taken:-

- (i) Unit has not installed required plants and machineries in an E-Waste recycling facilities.
- (ii) Unit has installed 02 number pit furnaces which were found not in operative condition.

- (iii) At the time of inspection unit is engaged in dismantling activities of E-waste, however recycling of E-waste is not being carried out and also not complying with E-waste Management Rules 2016.
- (iv) In view of the above fact UPPCB, Luknow has issued show cause notice dated 23.06.2025 under the provisions of Air (Prevention and Control of Pollution) Act, 1981 alongwith Rs. 10,000/- per day imposing of Environmental Compensation against the unit. Copy of the same is annexed as **Annexure-6**.

(b) M/s MORE BRIGHT E WASTE RECYCLER PVT LTD, PLOT NO.C-78, INDUSTRIAL AREA, M.G ROAD, HAPUR (U.P.) (Respondent No. 08):-

1.	Name of Industry & Address	M/s MORE BRIGHT E WASTE RECYCLER PVT LTD, PLOT NO.C-78, INDUSTRIAL AREA, M.G ROAD, HAPUR
2.	Operational Status	Operational
3.	Unit Representative with designation present during Inspection	Shri Amiruddin Malik, Director
4.	Inspected by Name & Designation	Vipul Kumar, A.E.E.
5.	Inspection Date	16.06.2025
6.	Raw Material with quantity (MTD)	Electrical and electronic waste 270 MT/ Month
7.	Product with quantity (MTD)	COLLECTION DISMANTLING SEGREGATION AND RECYCLING OF EWASTE 270 MT/Month
8.	By-Product with quantity (MTD)	N.A.
9.	Status of CCA	Granted Valid upto 31.12.2028 (Annexure-7)
10.	Status of Hazardous Waste Authorization	Granted Valid upto 31.12.2028 (Annexure-8)
11.	Status of E-Waste EPR	Granted Recycler ID-9235, Capacity-3240 MT/Year
12. Details of Water Pollution and its control		
Water Consumption (KLD)		
c)	Domestic	1.0 KLD
d)	Industrial	Nil
Water Discharge (KLD)		

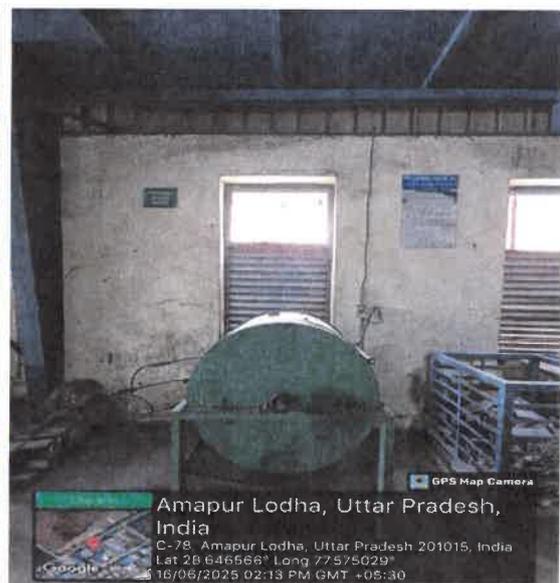
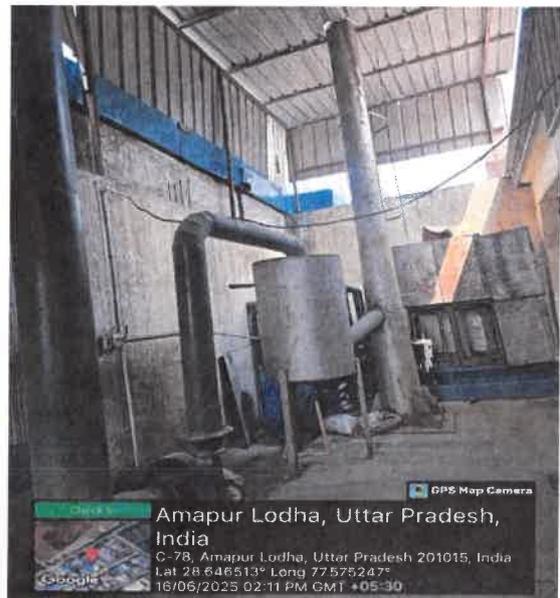
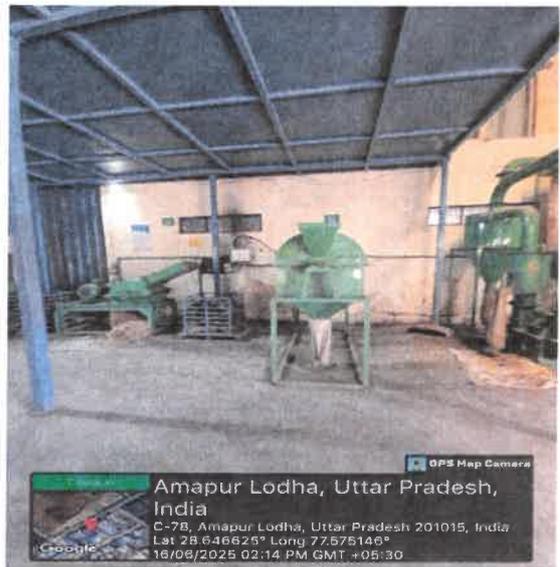
c)	Domestic	0.8 KLD						
d)	Industrial	Nil						
13. Details of Air Pollution and its control								
f)	Source of Air Pollution (With Capacity)	Pit Furnace -01						
g)	APCS Status	Hood, Wet scrubber, ID Fan						
h)	Fuel Used (with Capacity)	LPG/PNG						
i)	Details of Stack	30 Meter from GL						
j)	OCEMS status	Not Installed.						
14	Has industry submitted stack monitoring report from approved lab, if so details	Yes, (Copy of stack monitoring report attached as Annexure-9)						
15	Details of DG sets	NA						
16	Form-6 (E-Waste Manifest) E-waste Rules. Copy of yellow and green Manifest-Form 6. Dharma kanta (Weigh bridge) receipt along with pictures.	Unit has provided E-Waste Manifest and Weigh bridge receipt in form-6 which is annexed as Annexure-10 .						
17	Details of different items after segregation (As per Schedule-I)	Printed circuit board, batteries, plastic, copper, aluminium, toner cartridge, glass						
18	Facility of destroying or permanently deleting the data stored in the memory of end of life electronic products	Facility for Destroying/deleting data stored in the memory through hammering is available.						
19	Availability of equipment Weigh bridge Screwdrivers, wrenches, pliers, wire cutters, tongs, hammers etc. Collection boxes Dismantling table.	Yes, Available						
20	Dismantling Technique	<table border="1"> <thead> <tr> <th>Manual</th> <th>Semi-automatic</th> <th>Automatic</th> </tr> </thead> <tbody> <tr> <td>✓</td> <td>✓</td> <td>✓</td> </tr> </tbody> </table>	Manual	Semi-automatic	Automatic	✓	✓	✓
Manual	Semi-automatic	Automatic						
✓	✓	✓						
21	Equipment for Shredding/crushing/ fine grinding/wet grinding/enrichment operations, gravity/magnetic/density/eddy current separation and associated pollution control system	<ul style="list-style-type: none"> • Dismantling tables (with Suction hoods connected with cyclone and appropriate stack height above roof/shed) • Shredder • Magnetic separator • Conveyer • Compressor cutting machine 						

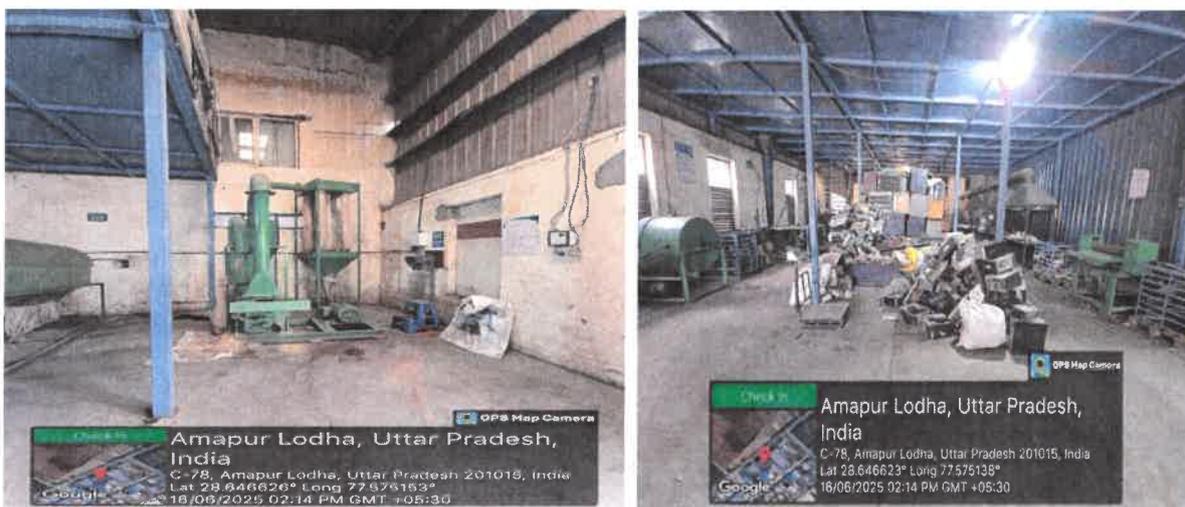
		<ul style="list-style-type: none"> • Refrigerant gas recovery/compressor oil recovery with control mechanism. • Component removing machine. • Bailing machine • Smelting furnace • Wire cutter/peeling machine • Weighing machine • PCB component recovery
22	Pyro metallurgical operations-Smelting Furnace and associated gas cleaning and pollution control system	Pit Furnace -01 along with Hood, Wet scrubber, ID Fan and 30 meter stack.
23	Hydrometallurgical operations/ Chemical Leaching and associated gas cleaning and pollution control system	Precious metal recovery system is not installed in the unit.
24	Melting, casting, moulding operations (for metals and plastics) and associated gas cleaning and pollution control system	<ul style="list-style-type: none"> • Melting/casting furnace along with Hood, Wet scrubber, ID Fan and 30 meter stack. • Plastic shredding machine equipped with bag filter.
25	CRT/LCD/Plasma processing	At present CRT/LCD/Plasma processing is not being carried out by the unit.
26	Funnel and Panel glass (for splitting) arrangement	Not in process.
27	Splitting Technology (The CRT should be split into funnel and panel glass using different splitting technology such as Ni-Chrome hot wire cutting, Diamond wire method or Diamond saw separation in a closed chamber under low vacuum conditions (650 mm of Hg). Out of above which technology is being used	Not in process.
28	Arrangement for removal of internal	Not in process.

	phosphor coating from the inner side of panel glass (may use an abrasive wire brush with suction arrangement under low pressure as given above)									
29	High efficiency bag-filter system (The extracted air is cleaned through high efficiency bag-filter system and residue to be collected in appropriate labelled containers and then disposed to at an authorised Treatment Storage and Disposal Facility (TSDF).	Not in process.								
30	Automatic Shredding for CRT Segregated CRTs can also be shredded in automatic shredding machines connected with dust control systems	Not in process.								
31	The mixed shredded glass is separated into leaded glass and glass cullet using electromagnetic field or by density separation.	Not in process.								
32	Toner Cartridge recycling	Toner Cartridge recycling is not being done, however it is sent to Hazardous vendor (TSDF)								
33	Availability of de-dusting and dust collection Equipment <table border="1" data-bbox="272 1339 900 1541"> <thead> <tr> <th>Suction hood</th> <th>Bag filter</th> <th>Cyclone</th> <th>Venting through stack</th> </tr> </thead> <tbody> <tr> <td>✓</td> <td>✓</td> <td>✓</td> <td>✓</td> </tr> </tbody> </table>	Suction hood	Bag filter	Cyclone	Venting through stack	✓	✓	✓	✓	Available all dust collection equipment
Suction hood	Bag filter	Cyclone	Venting through stack							
✓	✓	✓	✓							
34	Availability of Noise Control equipment (Acoustic enclosure)	Installed								
35	Availability of personal protective equipment (PPE). Goggles, masks, gloves, helmet and gumboot etc.	Yes, personal protective equipment (PPE) for workers are available.								
36	Operation and maintenance record of equipment such as bag filter, cyclone etc.	Install/operational however no maintenance record was provided								
37	Details of available space for dismantling/recycling and other activities	As per allotment letter total plot area is 1000 sqm								
38	Details of skill development/training program and safety measures for workers	As per unit representative training program and safety								

		measures for workers is being conducted in every 03 months.
39	Details of facility for maintaining leakage of compressor oil, refrigerant gas.	Adequate facility for refrigerant gas recovery/compressor oil recovery with control mechanism is installed.
40	Flow Chart of processing.	Attached as Annexure-11
41	Flow chart of ETP.	-
42	Analytical data of air and water quality.	Unit has submitted stack emission, monitoring report conducted by Enviro Tech Services Pvt Ltd, Ghaziabad.
43	Sales detail of recovered material along with name of authorised vendors and quantity	Details attached as Annexure-12 .
44	For fluorescent and other mercury containing lamp - Arrangements for following to be ascertained: <ul style="list-style-type: none"> ✓ Mechanical feeding system ✓ Mercury spill collection system ✓ Lamp crushing system ✓ Distillation system ✓ Air pollution control system (APCS) ✓ HEPA (High Efficiency Particulate Arrestor) 	Fluorescent and other mercury containing lamp is not being processed by unit.
45	<ul style="list-style-type: none"> ❖ Activated carbon filter system ✓ Analytical data of mercury in air and water ✓ Record of fluorescent and other mercury containing lamp collected and recycled, recovery of mercury and other components. ✓ Record pertaining to the generation, storage, transport and disposal of the waste generated in the process. 	Fluorescent and other mercury containing lamp is not being processed by unit.

Photographs of Plant Machinery, ETP/APCS taken at the time of inspection are given below:-





Observations:-

- (i) Unit is having valid CCA under the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981, Hazardous waste Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and EPR authorization under E-Waste Management System Portal under E-Waste (Management) Rules, 2022.
- (ii) Unit is engaged in dismantling, segregation and recycling of E-waste. During inspection facilities installed for dismantling, segregation recycling and associated pollution control system were found operational.

(c) M/s B.R.P INFOTECH PVT LTD, PLOT NO.F-381 PHASE 1,INDUSTRIAL AREA, M.G ROAD,HAPUR (U.P.) (Respondent No. 09):-

1.	Name of Industry & Address	M/s. B.R.P INFOTECH PVT LTD, PLOT NO.F-381 PHASE 1, INDUSTRIAL AREA, M.G ROAD,HAPUR
2.	Operational Status	Operational
3.	Unit Representative with designation present during Inspection	Shri Vinay Kumar Singh, Director
4.	Inspected by Name & Designation	Vipul Kumar, A.E.E.
5.	Inspection Date	16.06.2025
6.	Raw Material with quantity (MTD)	Electrical and electronic waste 500 MT/ Month
7.	Product with quantity (MTD)	COLLECTION DISMENTLING SEGREGATION AND RECYCLING OF EWASTE 500

		MT/Month
8.	By-Product with quantity (MTD)	N.A.
9.	Status of CCA	Granted Valid upto 31.12.2028 (Annexure-13)
10.	Status of Hazardous Waste Athurization	Granted Valid upto 10.09.2025 (Annexure-14)
11.	Status of E-Waste EPR	Granted Recycler ID-7979, Capacity- 6000 MT/Year
12. Details of Water Pollution and its control		
Water Consumption (KLD)		
e)	Domestic	2.0 KLD
f)	Industrial	Nil
Water Discharge (KLD)		
e)	Domestic	1.6 KLD
f)	Industrial	Nil
13. Details of Air Pollution and its control		
k)	Source of Air Pollution (With Capacity)	Pit Furnace -01 (Capacity- 300Kg/hr)
l)	APCS Status	Hood, Wet scrubber, ID Fan
m)	Fuel Used (with Capacity)	LSHS-60 KG/Day
n)	Details of Stack	30 Meter from GL
o)	OCEMS status	Not Installed.
14	Has industry submitted stack monitoring report from approved lab, if so details	Yes, (Copy of stack monitoring report attached as Annexure-15)
15	Details of DG sets	DG set 45 KVA (Dual Fuel)
16	Form-6 (E-Waste Manifest) E-waste Rules. Copy of yellow and green Manifest-Form 6. Dharma kanta (Weigh bridge) receipt along with pictures.	Unit has provided E-Waste Manifest and Weigh bridge receipt in form-6 which is annexed as Annexure-16 .
17	Details of different items after segregation (As per Schedule-I)	Printed circuit board, batteries, plastic, copper, aluminium, toner cartridge, glass
18	Facility of destroying or permanently deleting the data stored in the memory of end of life electronic products	Facility for Destroying/deleting data stored in the memory through hammering is available.
19	Availability of equipment Weigh bridge Screwdrivers, wrenches, pliers, wire cutters, tongs, hammers etc. Collection	Yes, Available

	boxes Dismantling table.		
20	Dismantling Technique		
	Manual	Semi- automatic	Automatic
	✓	✓	✓
21	Equipment for Shredding/crushing/ fine grinding/wet grinding/enrichment operations, gravity/magnetic/density/eddy current separation and associated pollution control system	<ul style="list-style-type: none"> • Dismantling tables (with Suction hoods connected with cyclone and appropriate stack height above roof/shed) • Shredder • Magnetic separator • Eddy current separator • Conveyer • Compressor cutting machine • Refrigerant gas recovery/compressor oil recovery with control mechanism. • Component removing machine. • Bailing machine • Smelting furnace • Wire cutter/peeling machine • Weighing machine 	
22	Pyro metallurgical operations-Smelting Furnace and associated gas cleaning and pollution control system	Pit Furnace -01 (Capacity-300Kg/hr) along with Hood, Wet scrubber, ID Fan and 30 meter stack.	
23	Hydrometallurgical operations/ Chemical Leaching and associated gas cleaning and pollution control system	Precious metal recovery system is not installed in the unit, however recovery of precious metal is being carried out in co-unit M/s B.R.P INFOTECH PVT LTD, PLOT NO.F-394 PHASE 1, INDUSTRIAL	

		AREA, M.G ROAD, HAPUR
24	Melting, casting, moulding operations (for metals and plastics) and associated gas cleaning and pollution control system	<ul style="list-style-type: none"> • Melting/casting furnace along with Hood, Wet scrubber, ID Fan and 30 meter stack. • Plastic shredding machine equipped with bag filter.
25	CRT/LCD/Plasma processing	CRT/LCD/Plasma processing is not being carried out by the unit.
26	Funnel and Panel glass (for splitting) arrangement	Not in process.
27	Splitting Technology (The CRT should be split into funnel and panel glass using different splitting technology such as Ni-Chrome hot wire cutting, Diamond wire method or Diamond saw separation in a closed chamber under low vacuum conditions (650 mm of Hg). Out of above which technology is being used	Not in process.
28	Arrangement for removal of internal phosphor coating from the inner side of panel glass (may use an abrasive wire brush with suction arrangement under low pressure as given above	Not in process.
29	High efficiency bag-filter system (The extracted air is cleaned through high efficiency bag-filter system and residue to be collected in appropriate labelled containers and then disposed to at an authorised Treatment Storage and Disposal Facility (TSDF).	Not in process.
30	Automatic Shredding for CRT Segregated CRTs can also be shredded in automatic shredding machines connected with dust control systems	Not in process.
31	The mixed shredded glass is separated into leaded glass and glass cullet using electro-magnetic field or by density separation.	Not in process.

32	Toner Cartridge recycling	Toner Cartridge recycling is not being done, however it is sent to Hazardous vendor (TSDF)								
33	Availability of de-dusting and dust collection Equipment <table border="1" data-bbox="279 403 901 600"> <thead> <tr> <th>Suction hood</th> <th>Bag filter</th> <th>Cyclone</th> <th>Venting through stack</th> </tr> </thead> <tbody> <tr> <td>✓</td> <td>✓</td> <td>✓</td> <td>✓</td> </tr> </tbody> </table>	Suction hood	Bag filter	Cyclone	Venting through stack	✓	✓	✓	✓	Available all dust collection equipment
Suction hood	Bag filter	Cyclone	Venting through stack							
✓	✓	✓	✓							
34	Availability of Noise Control equipment (Acoustic enclosure)	Installed								
35	Availability of personal protective equipment (PPE). Goggles, masks, gloves, helmet and gumboot etc.	Yes, personal protective equipment (PPE) for workers are available.								
36	Operation and maintenance record of equipment such as bag filter, cyclone etc.	Install/operational however no maintenance record was provided								
37	Details of available space for dismantling/recycling and other activities	As per allotment letter total plot area is 605 sqm								
38	Details of skill development/training program and safety measures for workers	As per unit representative training program and safety measures for workers is being conducted in every 03 months.								
39	Details of facility for maintaining leakage of compressor oil, refrigerant gas.	Adequate facility for refrigerant gas recovery/compressor oil recovery with control mechanism is installed.								
40	Flow Chart of processing.	Attached as Annexure-17								
41	Flow chart of ETP.	-								
42	Analytical data of air and water quality.	Unit has submitted ambient air, Ambient noise, stack emission, ground water quality data conducted by Vani analytical research Pvt Ltd, Hapur.								
43	Sales detail of recovered material along with name of authorised vendors and quantity	Unit has provided details of stock copy annexed as Annexure-18 .								
44	For fluorescent and other mercury containing lamp - Arrangements for following to be ascertained:	Fluorescent and other mercury containing lamp is not being processed by unit.								

	<ul style="list-style-type: none"> ✓ Mechanical feeding system ✓ Mercury spill collection system ✓ Lamp crushing system ✓ Distillation system ✓ Air pollution control system (APCS) ✓ HEPA (High Efficiency Particulate Arrestor) 	
45	<ul style="list-style-type: none"> ❖ Activated carbon filter system ✓ Analytical data of mercury in air and water ✓ Record of fluorescent and other mercury containing lamp collected and recycled, recovery of mercury and other components. ✓ Record pertaining to the generation, storage, transport and disposal of the waste generated in the process. 	Fluorescent and other mercury containing lamp is not being processed by unit.

Photographs of Plant Machinery, ETP/APCS taken at the time of inspection are given below:-





Observations:-

- (i) Unit is having valid CCA under the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981, Hazardous waste Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and EPR authorization under E-Waste Management System Portal under E-Waste (Management) Rules, 2022.
- (ii) Unit is engaged in dismantling, segregation and recycling of E-waste. During inspection facilities installed for dismantling, segregation recycling and associated pollution control system were found operational.

(d) M/s HAYAT E-RECYCLERS PRIVATE LIMITED, PLOT NO.F-53, F-54 PHASE 1,INDUSTRIAL AREA, M.G ROAD,HAPUR(U.P.) (Respondent No. 10):-

1.	Name of Industry & Address	M/s. HAYAT E-RECYCLERS PRIVATE LIMITED, PLOT NO.F-53, F-54 PHASE 1, INDUSTRIAL AREA, M.G ROAD, HAPUR (U.P.)
2.	Operational Status	Operational

3.	Unit Representative with designation present during Inspection	Shri Akram Malik, Director
4.	Inspected by Name & Designation	Vipul Kumar, A.E.E.
5.	Inspection Date	16.06.2025
6.	Raw Material with quantity (MTD)	Electrical and electronic waste 660 MT/ Month
7.	Product with quantity (MTD)	COLLECTION DISMENTLING.SEGREGATIO N AND RECYCLING OF EWASTE 660 MT/Month
8.	By-Product with quantity (MTD)	N.A.
9.	Status of CCA	Granted Valid upto 31.12.2028 (Annexure-19)
10.	Status of Hazardous Waste Athurization	Granted Valid upto 17.09.2028 (Annexure-20)
11.	Status of E-Waste EPR	Granted Recycler ID-171, Capacity-7920 MT/Year
12. Details of Water Pollution and its control		
Water Consumption (KLD)		
g)	Domestic	1.0 KLD
h)	Industrial	Nil
Water Discharge (KLD)		
g)	Domestic	0.8 KLD
h)	Industrial	Nil
13. Details of Air Pollution and its control		
p)	Source of Air Pollution (With Capacity)	Pit Furnace -01 (Capacity- 100Kg/hr)
q)	APCS Status	Hood, Wet scrubber, ID Fan
r)	Fuel Used (with Capacity)	LSHS/Gas
s)	Details of Stack	30 Meter from GL
t)	OCEMS status	Not Installed.
14	Has industry submitted stack monitoring report from approved lab, if so details	Yes, (Copy of stack monitoring report attached as Annexure-21)
15	Details of DG sets	DG set 40 KVA (Dual Fuel)
16	Form-6 (E-Waste Manifest) E-waste Rules. Copy of yellow and green Manifest-Form 6. Dharma kanta (Weigh bridge) receipt along with pictures.	Unit has provided E-Waste Manifest and Weigh bridge receipt in form-6 which is annexed as Annexure-22.

17	Details of different items after segregation (As per Schedule-I)	Printed circuit board, batteries, plastic, copper, aluminium, toner cartridge, glass								
18	Facility of destroying or permanently deleting the data stored in the memory of end of life electronic products	Facility for Destroying/deleting data stored in the memory through hammering is available.								
19	Availability of equipment Weigh bridge Screwdrivers, wrenches, pliers, wire cutters, tongs, hammers etc. Collection boxes Dismantling table.	Yes, Available								
20	Dismantling Technique	<table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th data-bbox="600 707 815 801">Manual</th> <th data-bbox="815 707 1082 801">Semi-automatic</th> <th data-bbox="1082 707 1348 801">Automatic</th> </tr> </thead> <tbody> <tr> <td data-bbox="600 801 815 853" style="text-align: center;">✓</td> <td data-bbox="815 801 1082 853" style="text-align: center;">✓</td> <td data-bbox="1082 801 1348 853" style="text-align: center;">✓</td> </tr> </tbody> </table>			Manual	Semi-automatic	Automatic	✓	✓	✓
Manual	Semi-automatic	Automatic								
✓	✓	✓								
21	Equipment for Shredding/crushing/ fine grinding/wet grinding/enrichment operations, gravity/magnetic/density/eddy current separation and associated pollution control system	<ul style="list-style-type: none"> • Dismantling tables (with Suction hoods connected with cyclone and appropriate stack height above roof/shed) • Shredder • Magnetic separator • Conveyer • Compressor cutting machine • Refrigerant gas recovery/compressor oil recovery with control mechanism. • Component removing machine. • Bailing machine • Smelting furnace • Wire cutter/peeling machine • Weighing machine • Tube light Crushing machine • CRT Machine 								
22	Pyro metallurgical operations-Smelting	Pit Furnace -01 (Capacity-								

	Furnace and associated gas cleaning and pollution control system	100Kg/hr) along with Hood, Wet scrubber, ID Fan and 30 meter stack.
23	Hydrometallurgical operations/ Chemical Leaching and associated gas cleaning and pollution control system	Precious metal recovery system is not installed in the unit.
24	Melting, casting, moulding operations (for metals and plastics) and associated gas cleaning and pollution control system	<ul style="list-style-type: none"> • Melting/casting furnace along with Hood, Wet scrubber, ID Fan and 30 meter stack. • Plastic shredding machine equipped with bag filter.
25	CRT/LCD/Plasma processing	At present CRT/LCD/Plasma processing is not being carried out by the unit.
26	Funnel and Panel glass (for splitting) arrangement	Not in process.
27	Splitting Technology (The CRT should be split into funnel and panel glass using different splitting technology such as Ni-Chrome hot wire cutting, Diamond wire method or Diamond saw separation in a closed chamber under low vacuum conditions (650 mm of Hg). Out of above which technology is being used	Not in process.
28	Arrangement for removal of internal phosphor coating from the inner side of panel glass (may use an abrasive wire brush with suction arrangement under low pressure as given above	Not in process.
29	High efficiency bag-filter system (The extracted air is cleaned through high efficiency bag-filter system and residue to be collected in appropriate labelled containers and then disposed to at an authorised Treatment Storage and Disposal Facility (TSDF).	Not in process.
30	Automatic Shredding for CRT	Not in process.

	Segregated CRTs can also be shredded in automatic shredding machines connected with dust control systems									
31	The mixed shredded glass is separated into leaded glass and glass cullet using electromagnetic field or by density separation.	Not in process.								
32	Toner Cartridge recycling	Toner Cartridge recycling is not being done, however it is sent to Hazardous vendor (TSDF)								
33	Availability of de-dusting and dust collection Equipment <table border="1" data-bbox="276 701 900 902"> <thead> <tr> <th>Suction hood</th> <th>Bag filter</th> <th>Cyclone</th> <th>Venting through stack</th> </tr> </thead> <tbody> <tr> <td>✓</td> <td>✓</td> <td>✓</td> <td>✓</td> </tr> </tbody> </table>	Suction hood	Bag filter	Cyclone	Venting through stack	✓	✓	✓	✓	Available all dust collection equipment
Suction hood	Bag filter	Cyclone	Venting through stack							
✓	✓	✓	✓							
34	Availability of Noise Control equipment (Acoustic enclosure)	Installed								
35	Availability of personal protective equipment (PPE). Goggles, masks, gloves, helmet and gumboot etc.	Yes, personal protective equipment (PPE) for workers are available.								
36	Operation and maintenance record of equipment such as bag filter, cyclone etc.	Install/operational however no maintenance record was provided								
37	Details of available space for dismantling/recycling and other activities	As per allotment letter total plot area is 1200 sqm								
38	Details of skill development/training program and safety measures for workers	As per unit representative training program and safety measures for workers is being conducted in every 03 months.								
39	Details of facility for maintaining leakage of compressor oil, refrigerant gas.	Adequate facility for refrigerant gas recovery/compressor oil recovery with control mechanism is installed.								
40	Flow Chart of processing.	Attached as Annexure-23								
41	Flow chart of ETP.	-								
42	Analytical data of air and water quality.	Unit has submitted stack emission, monitoring report conducted by Enviro Tech Services Pvt Ltd, Ghaziabad.								
43	Sales detail of recovered material along	Unit has provided details of E-								

	with name of authorised vendors and quantity	waste collection, recovered material and sales (Copy annexed as Annexure-24)
44	For fluorescent and other mercury containing lamp - Arrangements for following to be ascertained: <ul style="list-style-type: none"> ✓ Mechanical feeding system ✓ Mercury spill collection system ✓ Lamp crushing system ✓ Distillation system ✓ Air pollution control system (APCS) ✓ HEPA (High Efficiency Particulate Arrestor) 	Fluorescent and other mercury containing lamp is not being processed by unit.
45	<ul style="list-style-type: none"> ❖ Activated carbon filter system <ul style="list-style-type: none"> ✓ Analytical data of mercury in air and water ✓ Record of fluorescent and other mercury containing lamp collected and recycled, recovery of mercury and other components. ✓ Record pertaining to the generation, storage, transport and disposal of the waste generated in the process. 	Fluorescent and other mercury containing lamp is not being processed by unit.

Photographs of Plant Machinery, ETP/APCS taken at the time of inspection are given below:-





Observations:-

- (i) Unit is having valid CCA under the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981, Hazardous waste Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and EPR authorization under E-Waste Management System Portal under E-Waste (Management) Rules, 2022.
- (ii) Unit is engaged in dismantling, segregation and recycling of E-waste. During inspection facilities installed for dismantling, segregation recycling and associated pollution control system were found operational.

(e) M/s. B.R.P INFOTECH PVT LTD, PLOT NO.F-394 PHASE 1, INDUSTRIAL AREA, M.G ROAD,HAPUR (U.P.) (Respondent No. 11):-

1.	Name of Industry & Address	M/s. B.R.P INFOTECH PVT LTD, PLOT NO.F-394 PHASE 1, INDUSTRIAL AREA, M.G ROAD,HAPUR(U.P.)
2.	Operational Status	Operational

3.	Unit Representative with designation present during Inspection	Shri Vinay Kumar Singh, Director
4.	Inspected by Name & Designation	Vipul Kumar, A.E.E.
5.	Inspection Date	16.06.2025
6.	Raw Material with quantity (MTD)	Electrical and electronic waste 9000 MT/ year
7.	Product with quantity (MTD)	COLLECTION DISMENTLING SEGREGATION AND RECYCLING OF EWASTE – 9000 MT/year
8.	By-Product with quantity (MTD)	N.A.
9.	Status of CCA	Granted Valid upto 31.12.2029 (Annexure-25)
10.	Status of Hazardous Waste Athurization	Granted Valid upto 23.04.2028 (Annexure-26)
11.	Status of E-Waste EPR	Granted Recycler ID-7549, Capacity- 9000 MT/Year
12. Details of Water Pollution and its control		
Water Consumption (KLD)		
i)	Domestic	1.0 KLD
j)	Industrial	2.0 KLD
Water Discharge (KLD)		
i)	Domestic	0.8 KLD
j)	Industrial	1.5 KLD
13. Details of Air Pollution and its control		
u)	Source of Air Pollution (With Capacity)	Pit Furnace -01 (Capacity- 500Kg/hr)
v)	APCS Status	Hood, Wet scrubber, ID Fan
w)	Fuel Used (with Capacity)	LPG/LSHS-60 KG/Day
x)	Details of Stack	30 Meter from GL
y)	OCEMS status	Not Installed.
14	Has industry submitted stack monitoring report from approved lab, if so details	Yes, (Copy of stack monitoring report attached as Annexure-27)
15	Details of DG sets	DG set 25 KVA (Dual Fuel)
16	Form-6 (E-Waste Manifest) E-waste Rules. Copy of yellow and green Manifest-Form 6. Dharma kanta (Weigh	Unit has provided E-Waste Manifest and Weigh bridge receipt in form-6 which is

	bridge) receipt along with pictures.	annexed as Annexure-28.						
17	Details of different items after segregation (As per Schedule-I)	Printed circuit board, batteries, plastic, copper, aluminium, toner cartridge, glass						
18	Facility of destroying or permanently deleting the data stored in the memory of end of life electronic products	Facility for Destroying/deleting data stored in the memory through hammering is available.						
19	Availability of equipment Weigh bridge Screwdrivers, wrenches, pliers, wire cutters, tongs, hammers etc. Collection boxes Dismantling table.	Yes, Available						
20	Dismantling Technique	<table border="1"> <thead> <tr> <th>Manual</th> <th>Semi-automatic</th> <th>Automatic</th> </tr> </thead> <tbody> <tr> <td>✓</td> <td>✓</td> <td>✓</td> </tr> </tbody> </table>	Manual	Semi-automatic	Automatic	✓	✓	✓
Manual	Semi-automatic	Automatic						
✓	✓	✓						
21	Equipment for Shredding/crushing/ fine grinding/wet grinding/enrichment operations, gravity/magnetic/density/eddy current separation and associated pollution control system	<ul style="list-style-type: none"> • Dismantling tables (with Suction hoods connected with cyclone and appropriate stack height above roof/shed) • Shredder • Magnetic separator • Eddy current separator • Conveyer • Compressor cutting machine • Refrigerant gas recovery/compressor oil recovery with control mechanism. • Component removing machine. • Bailing machine • Smelting furnace • Precious Metal recovery system • Wire cutter/peeling machine • Weighing machine 						

22	Pyro metallurgical operations-Smelting Furnace and associated gas cleaning and pollution control system	Pit Furnace -01 (Capacity-500Kg/hr) along with Hood, Wet scrubber, ID Fan and 30 meter stack.
23	Hydrometallurgical operations/ Chemical Leaching and associated gas cleaning and pollution control system	<ul style="list-style-type: none"> • Suction hood, scrubbing system, ID Fan, Venting arrangement installed for the control of process emission • Collection tank, reaction tank, settling tank, MGF, ACF, Filter press installed for the treatment of waste water generated from chemical leaching process.
24	Melting, casting, moulding operations (for metals and plastics) and associated gas cleaning and pollution control system	<ul style="list-style-type: none"> • Melting/casting furnace along with Hood, Wet scrubber, ID Fan and 30 meter stack. • Plastic shredding machine equipped with bag filter.
25	CRT/LCD/Plasma processing	CRT/LCD/Plasma processing is not being carried out by the unit.
26	Funnel and Panel glass (for splitting) arrangement	Not in process.
27	Splitting Technology (The CRT should be split into funnel and panel glass using different splitting technology such as Ni-Chrome hot wire cutting, Diamond wire method or Diamond saw separation in a closed chamber under low vacuum conditions (650 mm of Hg). Out of above which technology is being used	Not in process.
28	Arrangement for removal of internal phosphor coating from the inner side of panel glass (may use an abrasive wire brush with suction arrangement under low pressure as given above	Not in process.

29	High efficiency bag-filter system (The extracted air is cleaned through high efficiency bag-filter system and residue to be collected in appropriate labelled containers and then disposed to at an authorised Treatment Storage and Disposal Facility (TSDF).	Not in process.								
30	Automatic Shredding for CRT Segregated CRTs can also be shredded in automatic shredding machines connected with dust control systems	Not in process.								
31	The mixed shredded glass is separated into leaded glass and glass cullet using electromagnetic field or by density separation.	Not in process.								
32	Toner Cartridge recycling	Toner Cartridge recycling is not being done, however it is sent to Hazardous vendor (TSDF)								
33	Availability of de-dusting and dust collection Equipment <table border="1" data-bbox="277 1144 903 1346"> <thead> <tr> <th data-bbox="277 1144 443 1290">Suction hood</th> <th data-bbox="443 1144 588 1290">Bag filter</th> <th data-bbox="588 1144 738 1290">Cyclone</th> <th data-bbox="738 1144 903 1290">Venting through stack</th> </tr> </thead> <tbody> <tr> <td data-bbox="277 1290 443 1346">✓</td> <td data-bbox="443 1290 588 1346">✓</td> <td data-bbox="588 1290 738 1346">✓</td> <td data-bbox="738 1290 903 1346">✓</td> </tr> </tbody> </table>	Suction hood	Bag filter	Cyclone	Venting through stack	✓	✓	✓	✓	Available all dust collection equipment
Suction hood	Bag filter	Cyclone	Venting through stack							
✓	✓	✓	✓							
34	Availability of Noise Control equipment (Acoustic enclosure)	Installed								
35	Availability of personal protective equipment (PPE). Goggles, masks, gloves, helmet and gumboot etc.	Yes, personal protective equipment (PPE) for workers are available.								
36	Operation and maintenance record of equipment such as bag filter, cyclone etc.	Install/operational however no maintenance record was provided								
37	Details of available space for dismantling/recycling and other activities	As per allotment letter total plot area is 727 sqm								
38	Details of skill development/training program and safety measures for workers	As per unit representative training program and safety measures for workers is being conducted in every 03 months								
39	Details of facility for maintaining leakage of compressor oil, refrigerant gas.	Adequate facility for refrigerant gas recovery/compressor oil								

		recovery with control mechanism is installed.
40	Flow Chart of processing.	Attached as Annexure-29
41	Flow chart of ETP.	Attached as Annexure-30
42	Analytical data of air and water quality.	Unit has submitted ambient air, Ambient noise, stack emission, ground water quality data conducted by Vani analytical research Pvt Ltd, Hapur.
43	Sales detail of recovered material along with name of authorised vendors and quantity	Unit has provided details of stock (annexed as Annexure-31).
44	For fluorescent and other mercury containing lamp - Arrangements for following to be ascertained: <ul style="list-style-type: none"> ✓ Mechanical feeding system ✓ Mercury spill collection system ✓ Lamp crushing system ✓ Distillation system ✓ Air pollution control system (APCS) ✓ HEPA (High Efficiency Particulate Arrestor) 	Fluorescent and other mercury containing lamp is not being processed by unit.
45	❖ Activated carbon filter system <ul style="list-style-type: none"> ✓ Analytical data of mercury in air and water ✓ Record of fluorescent and other mercury containing lamp collected and recycled, recovery of mercury and other components. ✓ Record pertaining to the generation, storage, transport and disposal of the waste generated in the process. 	Fluorescent and other mercury containing lamp is not being processed by unit.

Photographs of Plant Machinery, ETP/APCS taken at the time of inspection are given below:-



Observations:-

- (i) Unit is having valid CCA under the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Hazardous waste Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and EPR authorization under E-Waste Management System Portal under E-Waste (Management) Rules, 2022.

- (ii) Unit is engaged in dismantling, segregation and recycling of E-waste. During inspection facilities installed for dismantling, segregation recycling and associated pollution control system were found operational.

The above inspection report is being submitted for kind consideration and necessary action please.

Vipul
(Vipul Kumar)
A.E.E.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

213478/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 02/07/2024

To,

M/s

LIMR RECYCLING PVT LTD

PLOT NO. G-256, MASURI GULAWATI ROAD , INDUSTRIAL AREA, HAPUR,HAPUR,245101,HAPUR,245101

Application Id- 26897915

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **LIMR RECYCLING PVT LTD** located at **PLOT NO. G-256, MASURI GULAWATI ROAD , INDUSTRIAL AREA, HAPUR,HAPUR,245101,HAPUR,245101.** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LIMR RECYCLING PVT LTD **granted for the period from 21/06/2024 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	COLLECTION, DISMANTLING SEGREGATION AND	..	Metric Tonnes/Month
2	RECYCLING OF ALL TYPE OF E-WASTE	300	Metric Tonnes/Month
3	Recycling/Reprocessing of	..	Metric Tonnes/Day
4	Non Ferrous Metal & Lead Scrap	2	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.2 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Furnace	LPG/LSHS/ PNG	1	Particulate Matter	30 meter from ground level
2	CRT Braking System	NA	2	Particulate Matter	As per norms
3	62.5 KVA DG Set	Dual Fuel	3	Sulphur Dioxide	As per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per notified under EP Act, 1986
2	2	Sulphur Dioxide	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s LIMR RECYCLING PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes	Through TSDF	1 Ton/Annum

The authorization shall be in force and shall be valid upto 31/12/2026. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

- 1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
- 2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
- 3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
- 4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
- 5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
- 6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
- 7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2026 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11-MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 12-Industry shall comply Solid waste rule 2016 as amended.

- 13-Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14-The unit shall submit the details of fees deposited during last three years within a month.
- 15-The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17-The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
- 26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.
- 27- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at
URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

**Vivek
Roy**

Digitally signed
by Vivek Roy
Date: 2024.07.07
14:05:36 +05'30' **CEO
C-1.**

**Vivek
Roy**

Digitally signed
by Vivek Roy
Date: 2024.07.07
14:05:53 +05'30' **CEO
C-1.**



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की वचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :15/06/2024 To 14/06/2029

Ref No. - 211607/UPPCB/Circle1(UPPCBHO)/CTE/HAPUR/2024 Dated:- 19/06/2024

To ,

Shri WASEEN MALIK
M/s LIMR RECYCLING PVT LTD
G-256, MASURI GULAWATI ROAD, INDUSTRIAL AREA,HAPUR.,HAPUR,245101
HAPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 26543511 dated - 26/05/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
All Type of E-Waste	Metric Tonnes/Month	300
Non Ferrous Metal and Lead Scrap	Metric Tonnes/Day	2

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Collection,Dismantling,Segregation&Recycling of	..
All type of E Waste (MT/Month)	300
Recycling/Reprocessing of Non-Ferrous Metal and	..
Lead Scrap (MT/Day)	2

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Recycling/Reprocessing	Metric Tonnes/Month	2	2
of Non Ferrous metal & Lead Scrap	Metric Tonnes/Day	2	2

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	GROUND WATER	2.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	100	2 pit furnace 100 kg/hour
Others	0.010	DG SET 62.5 KVA

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 14/06/2029 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This Consent is valid for the Establishment of unit only. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. The Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, The Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, The Batteries (Management and Handling) Rules, 2001 as amended.
3. Minimum 40% of the land on which industry is to be established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
4. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
5. The Industry shall ensure the time bound compliance of Guidelines on Implementation of E-Waste (Management) Rules, 2016 formulated by CPCB and is available in the CPCB web site and will submit the monthly progress report to the SPCB and CPCB. The industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
6. The Industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum no.H48273/C-1/NGT-83/2020, dt. 27-02-2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
7. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
8. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
9. In case of violation of above-mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law. The low sulfur diesel will be used as fuel in the D.G set.
10. The Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
11. The Industry shall install 02 Furnace with cyclone, Bag Filter, ID Fan and 30 meter stack from ground level and Dual Fuel fired 62.5 KVA DG Set with 1.5 meter stack from roof level. The industry shall ensure the installation and operation of APCS to achieve the norms as notified in the E.P. Rules 1986 as amended.
12. Disposal of hazardous waste shall be through authorized recyclers/TSDF/incinerators only.
13. Unit shall comply Solid Waste Rule, 2016 as amended.
14. Unit shall install APCS and ETP as proposal submitted by unit.
15. The Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
16. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
17. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
18. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.
21. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
23. A Bank Guarantee of Rs. 50,000/- (Rs. Fifty Thousand Only) shall be submitted within 15 days including the above conditions which will be valid for two years otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 19/07/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Vivek
Roy** Digitally signed by Vivek Roy **CEO**
Date: 2024.06.19 00:51:11 +05'30' **C-1.**

Dated:- 19/06/2024

Copy To -

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

**Vivek
Roy** Digitally signed by Vivek Roy **CEO**
Date: 2024.06.19 00:51:31 +05'30' **C-1.**



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश

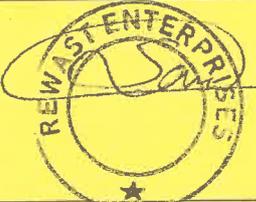


- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीमाइकलर को दें | प्राधिकृत ई-रीमाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

S. No.: 077

E-WASTE MANIFEST

1	Sender's name and mailing address (including Ph. No.)	M/s Rewast Enterprises Property No 17 KH No 10/21/2 Shani Bazar Gali Johripur North East Delhi New Delhi 110094 PH No.9540834990								
2	Sender's authorization No, if applicable.	07FCRPS1114M1Z3								
3	Manifest Document No.	Rew/67/24-25								
4	Transporter's name and address (including Phone No.)	ALFA Transport Company, Add. UPSIDC Indl.Area Vill. Khichra, MG Road Ghaziabad Uttar Pradesh Ph. No. 0120-311701								
5	Type of vehicle	(Truck or Tanker or Special Vehicle)								
6	Transporter/s registration No	09GMFPS6201A1Z8								
7	Vehicle registration No.	DL01MA2172								
8	Receiver's name & address	LIMR Recycling Pvt. Ltd. G-256, UPSIDC, MG Road, Hapur Ghaziabad Hapur Uttar Pradesh - 245101								
9	Receiver's authorization No.	31679921EW12052548								
10	Description of E-Waste (Item, Weight/ Numbers)	E- Waste & Scrap Electric Fans (LSEEW14) 10575.00 Kg.								
11	Name and stamp of Sender* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler):									
	stamp:	Month Day Year								
		<table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td style="width: 20px; text-align: center;">1</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">0</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">0</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">4</td> </tr> </table>	1	2	0	2	2	0	2	4
1	2	0	2	2	0	2	4			
12	Transporter acknowledgement of receipt of E-Wastes									
	stamp:	Month Day Year								
		<table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td style="width: 20px; text-align: center;">1</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">0</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">0</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">4</td> </tr> </table>	1	2	0	2	2	0	2	4
1	2	0	2	2	0	2	4			
13	Receiver* (Collection Centre or Refurbisher or Dismantler or Recycler) certification of receipt of E-waste									
	stamp:	Month Day Year								
		<table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td style="width: 20px; text-align: center;">1</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">0</td> <td style="width: 20px; text-align: center;">3</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">0</td> <td style="width: 20px; text-align: center;">2</td> <td style="width: 20px; text-align: center;">4</td> </tr> </table>	1	2	0	3	2	0	2	4
1	2	0	3	2	0	2	4			

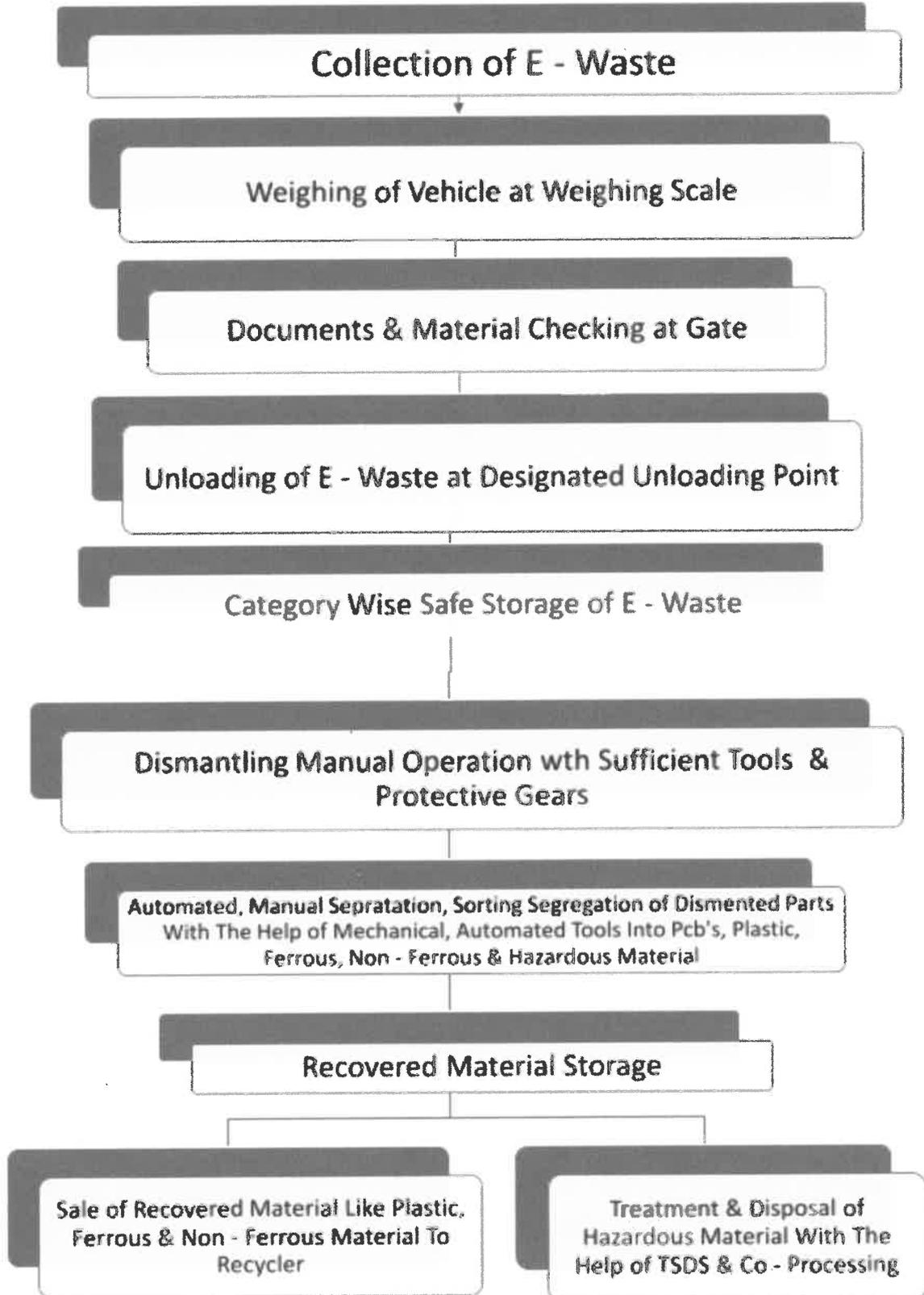
Form-6
[See rule 19]

S. No.: 077

E-WASTE MANIFEST

1	Sender's name and mailing address (including Ph. No.)	M/s Rewast Enterprises Property No 17 KH No 10/21/2 Shani Bazar Gali Johripur North East Delhi New Delhi 110094 PH No.9540834990
2	Sender's authorization No, if applicable.	07FCRPS1114M1Z3
3	Manifest Document No.	Rew/67/24-25
4	Transporter's name and address (including Phone No.)	ALFA Transport Company, Add. UPSIDC Indl.Area Vill. Khichra, MG Road Ghaziabad Uttar Pradesh Ph. No. 0120-311701
5	Type of vehicle	(Truck or Tanker or Special Vehicle)
6	Transporter/s registration No	09GMFPS6201A1Z8
7	Vehicle registration No.	DL01MA2172
8	Receiver's name & address	LIMR Recycling Pvt. Ltd. G-256, UPSIDC, MG Road, Hapur Ghaziabad Hapur Uttar Pradesh - 245101
9	Receiver's authorization No.	31679921EW12052548
10	Description of E-Waste (Item, Weight/ Numbers)	E- Waste & Scrap Electric Fans (LSEEW14) 10575.00 Kg.
11	Name and stamp of Sender* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler):	
	stamp:	Month Day Year
	Signature:	1 2 0 2 2 0 2 4
12	Transporter acknowledgement of receipt of E-Wastes	
	stamp:	Month Day Year
	Signature:	1 2 0 2 2 0 2 4
13	Receiver* (Collection Centre or Refurbisher or Dismantler or Recycler) certification of receipt of E-waste	
	stamp:	Month Day Year
	Signature:	1 2 0 3 2 0 2 4

RECYCLING PROCESSING FLOW



Sales detail of recovered materia				
S.No.	Vendors Name	Unit	Item Description	Quantity
1	GURUJI Traders	MT	Aluminium	13.595
2	Max Enterprises	MT	Aluminium	75.18
3	Perfect Circuit Scrap	MT	Aluminium	13.7
4	Z I Enterprises	MT	Aluminium	31.775
5	Zara Recycling	MT	Aluminium	9.675
6	Naseem Ansari & Co.	MT	Copper	23.608
7	Perfect Circuit Scrap	MT	Copper	51.505
8	Zara Recycling	MT	Copper	111.695
9	Adan Enterprises	MT	Iron	43.37
10	Atulit Global LLP	MT	Iron	374.2
11	Bharat Traders	MT	Iron	20.465
12	Metal House	MT	Iron	490.895
13	Ms Metal House	MT	Iron	39.475
14	ND Trader	MT	Iron	15.265
15	Universal Waste Solutions	MT	Iron	8.67



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



पंजीकृत

पत्रांक: 129428 / सी-1/सा-2254/का0व0नो0/2025.

दिनांक: 23-6-25

M/s LIMR Recycling Pvt. Ltd.,
G-256, Masuri Gulawati Road, Industrial Area,
Hapur-245101

Mo. No - 9899902050

यह कि उद्योग M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur द्वारा कच्चे माल के रूप में E-Waste, Ferrous Metal, Lead Scrap का प्रयोग कर Collection, Dismantling, Segregation & Recycling of All type of E-waste-300 MT/Month Recycling/Reprocessing of Non Ferrous Metal & Lead Scrap-2 MT/Day का उत्पादन कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-2(के) के अंतर्गत एक औद्योगिक संयंत्र है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-88/2025 Devidas Khatri Versus MoEF&CC & Ors. में पारित आदेश दिनांक 03.03.2025 के मुख्य अंश निम्नवत् है:-

1. In this Original Application the Applicant has raised the issue of illegal mushrooming of e-waste collection and recycling centers near Delhi and across the Country. The submission of the Counsel for the Applicant is that the e-waste collection centers are granted registration without any prior verification. Counsel for the Applicant referring to the E-waste Management Rules, 2022 Annexure A-1 has submitted that the registration is granted on the basis of the Application without any physical verification to ascertain if the concerned unit has the requisite facility for recycling of e-waste. He submits that even the scrape dealer (Kabadiwala) on the basis of such application provided under the Rules are getting e waste recycler registration without any facility.
2. It has also been pointed that the CPCB has issued the SOP Annexure A-2 which provides for the physical/virtual inspection of the recycling units by the Regional Director, CPCB/SPCBs/PCCs after the grant of the registration within three months. His submission is that no physical verification is done, hence, the recycling units are illegally operating.
3. Counsel for the Applicant has also submitted that earlier the applicant had filed OA No. 47/2025 raising this issue but the material, particulars, violators and affected parties were not impleaded therefore by order dated 30.01.2025, OA was disposed of with liberty to the Applicant to file a fresh OA with full particulars and by impleading the concerned parties. He submits that in this OA the concerned affected parties/recyclers operating illegally have been impleaded.
4. Issue Notice to the Respondents for filing their reply by way of Affidavit.
5. The Applicant is directed to serve Notice to the Respondents and file affidavit of service atleast one week before the next date of hearing.
6. The Respondent No. 2-CPCB and the Respondents no. 3 to 6 SPCBs are directed to file the detailed report disclosing the details of the inspection of the recyclers units under consideration and also facilities which are available in the recycling units and if prior to their registration any verification has been done by doing the physical inspection.
7. List on 03.07.2025."

यह कि मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन के संबंध में उद्योग का निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के प्राधिकारियों द्वारा उद्योग प्रतिनिधि श्री वसिम मलिक, निदेशक की उपस्थिति में किया गया। निरीक्षण आख्यानानुसार उद्योग में वायु प्रदूषण स्रोत के रूप में 02 फर्नेस स्थापित है, जिस पर वायु प्रदूषण के नियंत्रण हेतु साईकलोन, वेग फिल्टर, आई0डी0 फैन स्थापित है। उद्योग में फर्नेस से स्थापित 30 मीटर ऊँची चिमनी स्थापित है। इकाई में ई-वेस्ट रिसाईक्लिंग हेतु प्लान्ट एवं मशीनरी के रूप में मात्र Weigh Machine, Screwdrivers Set, Wrenches, Pliers, Cutters, Tongs Hammers, Dismantling Tables, Collection Boxes स्थापित है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन के अनुसार Shredder, Magnetic Separator, Density Separator, Eddy Current Separator, Conveyor,

.....2/

टी.सी.-12वी, विभूति खण्ड,
गोमती नगर, लखनऊ-226010
ई-मेल-info@uppcb.com
वेबसाइट- www.uppcb.up.gov.in

T.C.-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
E-mail: info@uppcb.com
Web Site: www.uppcb.up.gov.in

(2)

Compressor Cutting Machine, Refrigerant Gas Recovery with control mechanism, Compressor Oil Recovery with control mechanism, CRT Cutting Machine with control mechanism, Component Removing Machine (CRM), Bailing Machine/Compactor/Hydraulic Press, Degaussing Machine/Data Wiping Machine/Hard Disk Drive Breakers etc. प्लान्ट एवं मशीनरी स्थापित किया जाना आवश्यक है। निरीक्षण के समय पिट-फर्नेस संचालन की अवस्था में नहीं पायी गयी। इकाई द्वारा End Products जैसे कॉपर इंग्ट्स, एल्युमिनियम इंग्ट्स का उत्पादन नहीं किया जा रहा है। उक्त से स्पष्ट है कि इकाई द्वारा ई-वेस्ट रिसाईक्लिंग की पूर्ण प्रक्रिया पर संचालन न करते हुए मात्र डिस्मेन्टलिंग का कार्य किया जा रहा है।

यह कि उद्योग को राज्य बोर्ड से दिनांक 31.12.2028 तक सहमति (जल एवं वायु) प्रदान की गई है। उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-25/26 के अंतर्गत निर्गत सहमति की शर्तों का उल्लंघन कर आस-पास के पर्यावरण एवं जल मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा द्वारा पत्रांक-432/सी/एल-123/2025, दिनांक 17.06.2025 के माध्यम से उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित अधिनियम के प्राविधानों के अंतर्गत कारण बताओ नोटिस जारी किये जाने तथा उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गई गाइडलाइन में वर्णित सूत्र $EC=PI \times N \times R \times S \times LF$ के अनुसार ₹0 10,000/- प्रतिदिन की दर से अनुपालन न किये जाने तक नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि उपरोक्त वर्णित तथ्यों के दृष्टिगत औद्योगिक संयंत्र M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur द्वारा किये जा रहे वायु प्रदूषण से जन-स्वास्थ्य पर सम्भावित दुष्प्रभाव को ध्यान में रखते हुए जनहित में जन-स्वास्थ्य की रक्षा एवं जन सामान्य को स्वच्छ पर्यावरण प्रदान करने के उद्देश्य से राज्य बोर्ड को यह आवश्यक प्रतीत हो रहा है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31ए के अंतर्गत निहित शक्तियों के अनुसरण में औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुए संचालन को रोक जाए।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31ए सपटित धारा-21(4) के अंतर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur के विरुद्ध सक्षम अधिकारी की अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur को बोर्ड द्वारा इकाई के संचालन हेतु प्रदत्त सहमति (वायु) को रिवोक कर दिया जाये?
2. यह कि क्यों न उद्योग M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि वे उद्योग M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से विच्छेदित करते हुए अन्य सुविधाओं को बन्द कर दें?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गई गाइडलाइन में वर्णित सूत्र $EC=PI \times N \times R \times S \times LF$ के अनुसार ₹0 10,000/- प्रतिदिन की दर से निरीक्षण दिनांक 12.06.2025 से अनुपालन न किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

उपरोक्त बिन्दुओं पर अपना स्पष्टीकरण 15 दिन के अन्दर प्रेषित करें। निर्धारित अवधि में सन्तोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग के जिम्मेदार प्रतिनिधियों का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

Digitally signed by
ANAND KUMAR ANAND

MC मुख्य पर्यावरण अधिकारी (प्रभारी), वृत्त-1
11:23:31

प्रतिलिपि- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उद्योग को कारण बताओ नोटिस की प्रति प्राप्त कराकर पावती तत्काल बोर्ड मुख्यालय को प्रेषित करें एवं निर्धारित समयावधि में उद्योग को जारी कारण बताओ नोटिस के सन्दर्भ में अनुवर्ती आख्या स्पष्ट संस्तुति सहित प्रेषित करना सुनिश्चित करें।

MC मुख्य पर्यावरण अधिकारी (प्रभारी), वृत्त-1



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

205030/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 22/03/2024

To,

M/s

MS MORE BRIGHT E WASTE RECYCLER PVT LTD

C-78, MG ROAD(IIDC), HAPUR,HAPUR,

Application Id-
25243788

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to MS MORE BRIGHT E WASTE RECYCLER PVT LTD located at C-78, MG ROAD(IIDC), HAPUR,HAPUR., subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS MORE BRIGHT E WASTE RECYCLER PVT LTD granted for the period from 09/03/2024 to 31/12/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Collection, Dismantling and Recycling of E Waste	270	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 No. Pit Furnace	PNG/LPG	1	Oxides of Nitrogen	30 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Oxides of Nitrogen	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s MS MORE BRIGHT E WASTE RECYCLER PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat 37.1 Sludge from wet scrubbers	Through TSDF	12 Ton/Annum

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upccp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2028 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 12- Industry shall comply Solid waste rule 2016 as amended.
- 13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14- The unit shall submit the details of fees deposited during last three years within a month.
- 15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Arcas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
- 26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.
- 27- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

Vivek Roy Digitally signed C.E.O.
by Vivek Roy
Date: 2024.04.12 C-1
16:05:43 +05'30'

Vivek Roy Digitally signed C.E.O.
by Vivek Roy
Date: 2024.04.12 C-1
16:06:16 +05'30'

Annexure - 9 303



NIR LABORATORY Pvt. Ltd

(Formerly Known as Neon Industrial Testing & Research Laboratory)

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified

Laboratory : 205 A-B, Rajpura, Mawana Road, Near Subhash Inter College Meer

Mobile : 8218221131, 8449335841, Website : www.nirlaboratory.in, E-mail : nirlaboratory@gmail.co

TEST REPORT

REPORT NO.	AAMB/157520250616-01	PAGE	1 of 1
SERVICE REQUEST NO.	AA/NIR/1575	SERVICE REQUEST DATE	16.06.2025
DATE OF ISSUE	19.06.2025	SAMPLE RECD ON	16.06.2025
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/S- More Bright E Waste Recycler Private Limited Plot no C78 Phase III, UPSIDC Industrial Area Masoori Road, Dhaulana Hapur (U.P)-245301		Nature of Sample- Ambient Air Quality Analysis Done- 16.06.2025 to 19.06.2025	

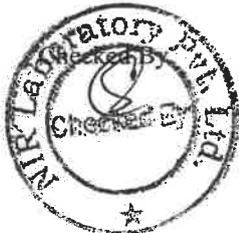
Sampling Details:

Type of Monitoring	: Ambient Air Quality
Location of Sampling Point	: Main Gate
Sampling Started on	: 10.30 am (16.06.2025)
Sampling Completed on	: 10:30 am (17.06.2025)
Actual Time of Sampling (min)	: 1440
Average flow Rate for particulate matter	: (1) For PM ₁₀ - 1.0 m ³ /min
Environmental Conditions	: Normal
Average Temperature Degree Celsius	: 28° C

Test Result

S.No	Parameters	Unit	Result	Requirement permissible limits as per NAAQS/CPCB-AS PER FACTORY ACT-1981	Test Method
1	Particulate Matter, PM 10	µg/m ³	84.9	100	IS:5182 (P-23)
2	Particulate Matter, PM 2.5	µg/m ³	54.7	60	SOP1/Ambient Air/01/010416 based on Gravimetric/CPCB NAAQS Method, Volume 1 ,May 2011.
3	Sulphur Dioxide (as SO ₂)	µg/m ³	18.6	80	IS:5182 (P-2)
4	Nitrogen Dioxide (as NO ₂)	µg/m ³	27.5	80	IS:5182 (P-06)

"End of Report"



Note:- 1. The Sample will be stored up to 21 days (in case of non perishable items only) from the date of issue of the test report. 2. The results given above are related to tested sample and mentioned parameters. Endorsement of Product if neither inferred nor implied. 3. Total liability of our works is limited to invoiced Amount. 4. This report can not used as evidence in a court of law without the written approval of the lab. 5. Certificate shall not be reproduced except in full, without the written approval of the lab.



NIR LABORATORY Pvt. Ltd

(Formerly Known as Neon Industrial Testing & Research Laboratory)

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified

Laboratory : 205 A-B, Rajpura, Mawana Road, Near Subhash Inter College Meer

Mobile : 8218221131, 8449335841, Website : www.nirlaboratory.in, E-mail : nirlaboratory@gmail.co

TEST REPORT

REPORT NO.	NMMB/157520250616-04	PAGE	1 of 1		
SERVICE REQUEST NO.	NM/NIR/1575	SERVICE REQUEST DATE	16.06.2025		
REPORT ISSUE DATE	19.06.2025	SAMPLE RECD ON	16.06.2025		
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS			
M/s – More Bright E Waste Recycler Private Limited Plot no C78 Phase III, UPSIDC Industrial Area Masoori Road, Dhaulana Hapur (U.P)-245301		Description	: Work Zone Noise monitoring		
		Category of area	: Work Zone Area		
		Date of monitoring	: 16.06.2025		
		Equipment used	: SL-4033SD		
		Monitoring Protocol	: SOP/Noise/01/01.12.2020		
TEST RESULT					
Work Zone Noise Level					
S.NO.	Location	Units	Monitoring Time	Results	Limit For Indoor Noise As Per OSHA
1	In Side production Area (Near M/C)	dB(A)	3:05 Pm to 4:05Pm	74.2	90

"End of Report"



Authorized Signatory
[Signature]
Signature



305

NIR LABORATORY Pvt. Ltd

(Formerly Known as Neon Industrial Testing & Research Laborator

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certif

Laboratory : 205 A-B, Rajpura, Mawana Road, Near Subhash Inter College Meer

Mobile : 8218221131, 8449335841, Website : www.nirlaboratory.in, E-mail : nirlaboratory@gmail.cc

TEST REPORT

REPORT NO.		GWMB/157520250616-03		PAGE		1 of 1
SERVICE REQUEST NO.		GW/NIR/1575		SERVICE REQUEST DATE		16.06.2025
REPORT ISSUE DATE		19.06.2025		SAMPLE RECD. ON		16.06.2025
NAME & ADDRESS OF CUSTOMER				SAMPLE DETAILS		
M/s- More Bright E Waste Recycler Private Limited Plot no C78 Phase III, UPSIDC Industrial Area Masoori Road, Dhaulana Hapur (U.P)-245301				Description : One Ground water sample received us by client on : 16.06.2025 Sample Marking : Ground water Sample Procedure : IS:3025 Sample Quantity & Packing: 1.5Ltr.& Plastic Bottle Analysis Done on : 16.06.2025 to 19.06.2025		
TEST RESULT				Standards limit		
WATER QUALITY ANALYSIS				(IS:10500-2012) Drinking water/ground water		
S.No.	Parameter	Result	Unit	Desirable. Limit	Permissible. Limit	Test method
1.	Turbidity	<1.0	NTU	1.0max	5.0max	IS:3025(P-10)
2.	pH	7.44	—	6.5-8.5	No Relaxation	IS:3025(P-11)
3.	Total Dissolved Solids	412	mg/l	500	2000	IS:3025(P-16)
4.	Total Hardness (as CaCO ₃)	316.3	mg/l	200	600	IS:3025(P-21)
5.	Calcium (as Ca)	52.88	mg/l	75	200	IS:3025(P-40)
6.	Chloride (as Cl)	15.2	mg/l	250	1000	IS:3025(P-32)
7.	Sulphate (as SO ₄)	5.45	mg/l	200	400	IS:3025(P-24)
8.	Total Alkalinity (asCaCO ₃)	326.8	mg/l	200	600	IS:3025(P-23)
9.	Fluoride (as F)	0.11	mg/l	1.0	1.5	IS: 3025(P-60)
10.	Electrical Conductivity	780	µs/cm	Not Specified	Not Specified	IS: 3025(P-14)
11.	Iron (as Fe)	0.12	mg/l	0.3	No Relaxation	IS: 3025(P-53)
12.	Magnesium (as Mg)	39.45	mg/l	30.0	100	IS: 3025(P-46)
13.	Nitrate (as No ₃)	2.6	mg/l	45.0	No Relaxation	IS: 3025(P-34)
14.	Phosphate (as Po ₄)	< 0.4	mg/l	Not Specified	Not Specified	IS: 3025(P-31)

End of Report



Note:- 1. The Sample will be stored up to 21 days (in case of non perishable items only) from the date of issue of the test report. 2. The results given above are related to tested sample and mentioned parameters. Endorsement of Product if neither inferred nor implied. 3. Total liability of our works is limited to invoiced Amount. 4. This report can not be used as evidence in a court of law without the written approval of the lab. 5. Certificate shall not be reproduced except in full, without the written approval of the laboratory. 6. Any report of falsity by the customer with the date of this certificate shall be illegal.



TEST REPORT

REPORT NO.	SECIC/157520250616-02	PAGE	1 of 1
SERVICE REQUEST NO.	SE/NIR/1575	SERVICE REQUEST DATE	16.06.2025
REPORT ISSUE DATE	19.06.2025	SAMPLE RECD. ON	16.06.2025
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/S – More Bright E Waste Recycler Private Limited Plot no C78 Phase III, UPSIDC Industrial Area Masoori Road, Dhaulana Hapur (U.P)-245301		Nature of Sample- Furnace 200 kg Analysis Done-16.06.2025 to 19.06.2025	

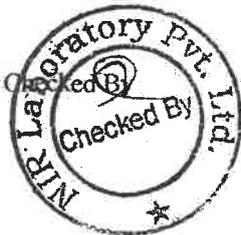
Sampling Details:

Source of Emission	: Stack Attached to Furnace
Capacity	: 200 kg
Type of Stack	: Metal/Circular
Diameter of stack	: 381mm
Height from Ground Level	: 29 mtr.
Type of fuel used	: CNG
Quantity of fuel	: 2-3 Kg/hr
Normal operating schedule	: A P R
Duration of Monitoring (Minutes)	: 30 min.
Observations at Site	
Ambient Temperature (°C)	: 29
Stack Temperature (°C)	: 240
Velocity (m/s)	: 9.87
Control Measure (APCS)	: Wet Scrubber & ID Fan
Sample Packing & Marking	: Plastic Bottle & Zip Poly bag
Quantity of Emission (m ³ /hr.)	: 2190.6

TEST RESULTS

S.NO	Parameter	Results	Units	Requirements as per EPA A:1986	Test Methods
1.	Particulate Matter	57.8	mg/Nm ³	150	IS:11255(Part-1)1985,RA 2009
2.	Oxide of Nitrogen (as NO _x)	31.0	mg/Nm ³	Not Specified	IS:11255(Part-7): 2005
3.	Sulphur Dioxide (as SO ₂)	28.1	mg/Nm ³	Not Specified	IS:11255 (Part-2)1985,RA 2009

****End of Report****



E-WASTE MANIFEST

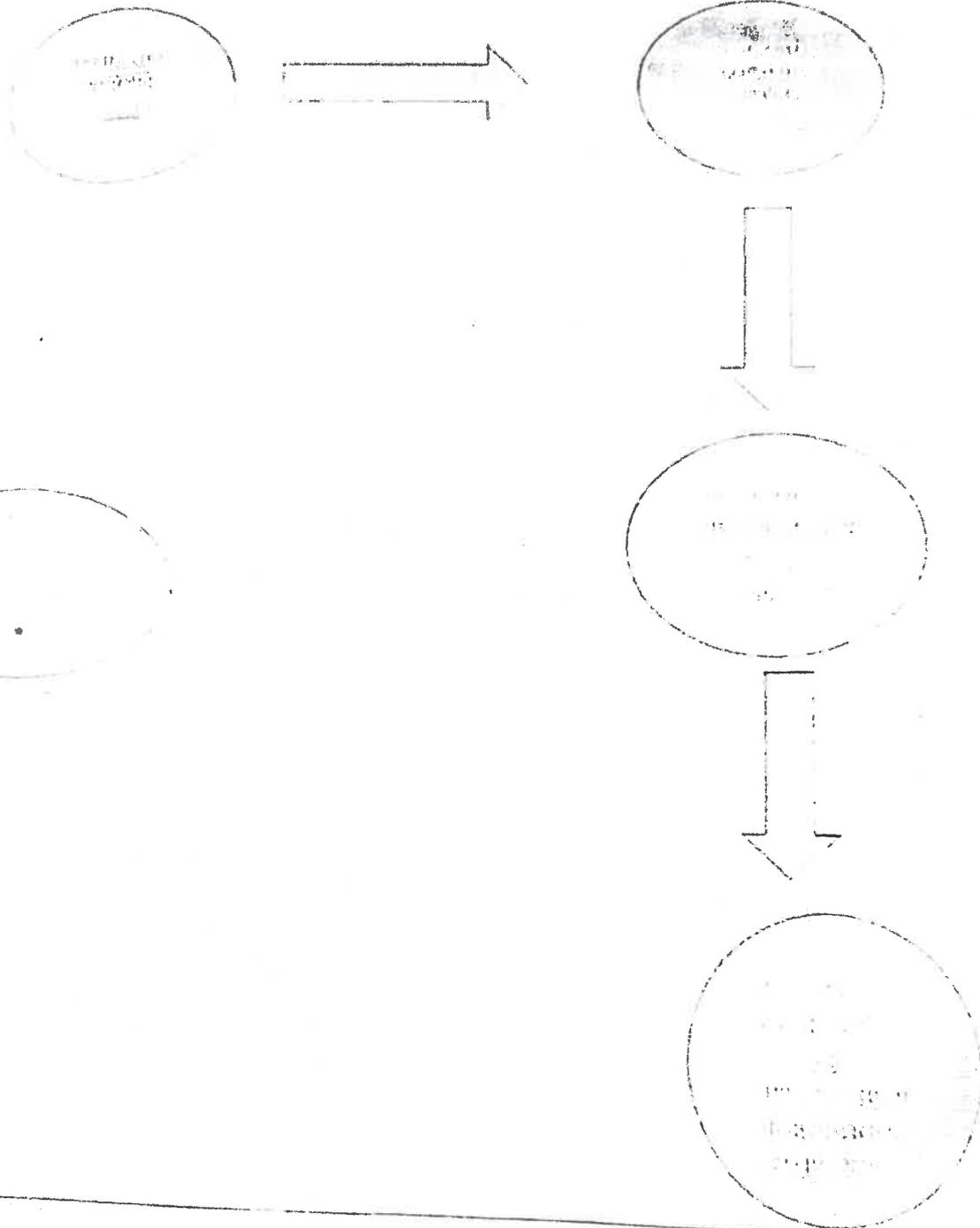
1.	Sender's name and mailing address (including Phone No.):	Hebic Traders H.No. 630, Ahmed Nagar Gali No-8 Meerut UP, 250002
2.	Sender's authorisation No. if applicable:	09CWKPA9208C1Z0
3.	Manifest Document No.	024 dt = 15-09-2023
4.	Transporter's name and address (including Phone No.):	Badshah Transport Company 80, Zakir Hussain Colony Hapur Road, Meerut 250002
5.	Type of vehicle:	(Truck or Tanker or Special Vehicle) Truck
6.	Transporter /s registration No.:	09ACKPH1111K1ZT
7.	Vehicle registration No.:	UP 15 GT 6528 G.R. No-1484
8.	Receiver's Name & Address: Used For Haier Only	MORE BRIGHT E WASTE RECYCLER PRIVATE LIMITED C - 78, PHASE - III, M.G. ROAD, INDUSTRIAL AREA, HAPUR, UTTAR PRADESH GSTIN : 09AAMCM9670M1ZH
9.	Receiver's authorisation No. if applicable:	16131921EW13835588
10.	Description of E-Waste (Item, Weight/Numbers):	Refrigerator Scrap (CEEW2) (5870 Kg)
11.	Name and stamp of sender* (Manufacturer of Producer of Bulk Consumer or Collection Centre or Refurbisher or Dismantler): Signature: For HEBIC TRADERS	Month Day Year 09/15/2023
12.	Transporter acknowledgement of receipt of E-Wastes Name and Stamp: Signature: Auth. Signatory	Month Day Year 09/15/2023
13.	Receiver* (Collection Centre or Refurbisher or Dismantler or Recycler certification of receipt of E-Waste) Name and Stamp: Signature: Authorised Signatory	Month Day Year 09/15/2023

* As applicable

Note :-

Copy Number with colour code (1)	Purpose (2)
Copy 1 (Yellow)	To be retained by the sender after taking signature on it from the transporter and other three copies will be carried by th transporter
Copy 2 (Pink)	To be retained by the receiver after signature of the transporter.
Copy 3 (Orange)	To be retained by the transporter after taking signature of the receiver.
Copy 4 (Green)	To be returned by the receiver with his/her signature to the sender.

MORE BRIGHT E-WASTE RECYCLER PVT. LTD.
ACCIDENT REPORTING FLOW CHART



C-78, PHASE-III, M.G. ROAD INDUSTRIAL AREA, HAPUR

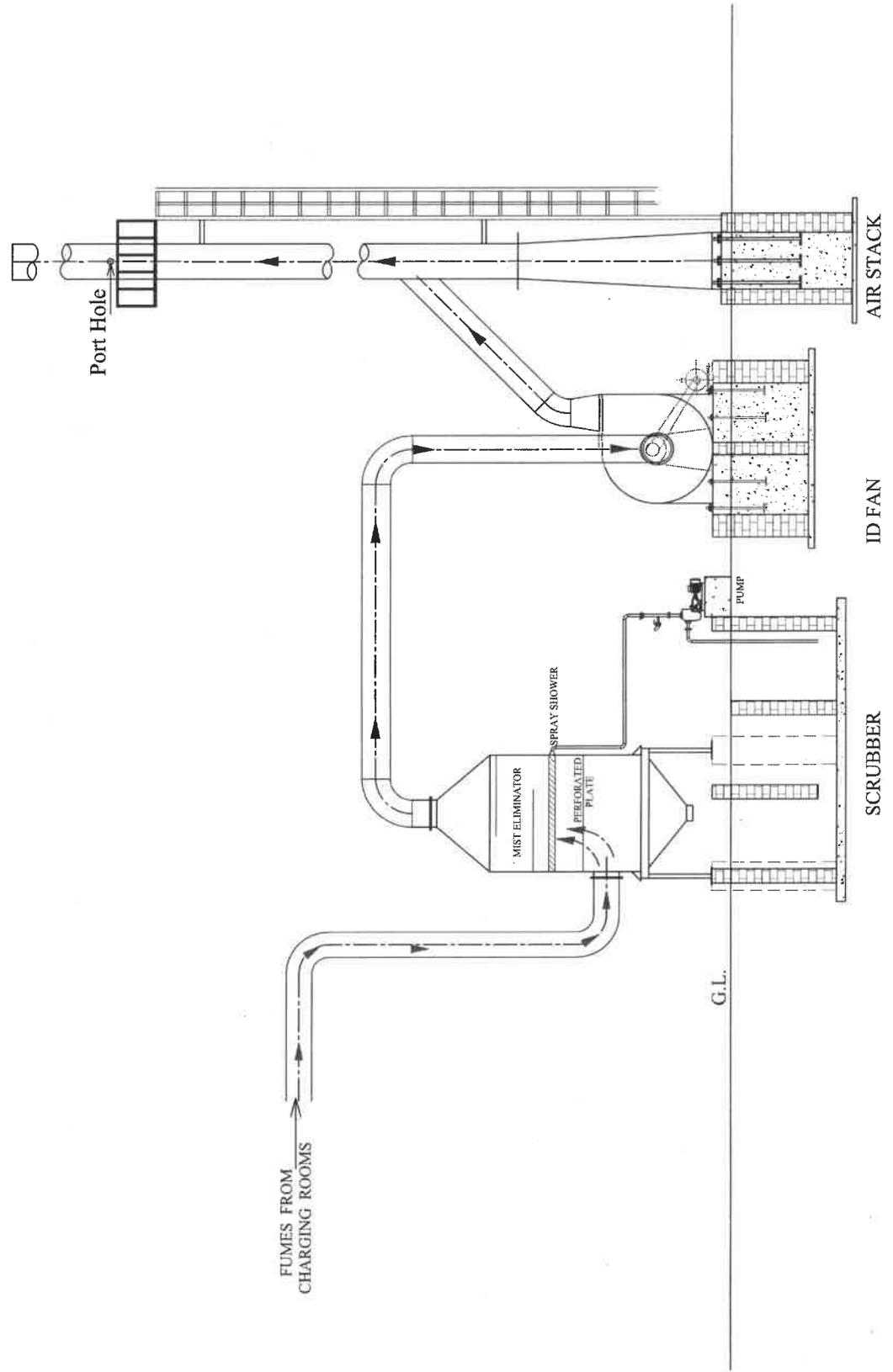
More Bright E-Waste Recycler Private Limited

Final

Director

Director

Flow Sheet for Air Pollution Control Device for Corrosive gaseous pollution



Annexure - 12 ³¹⁰

Maste Brijpat

ALUMINIUM SCRAP	
NAME	QUANTITY
DEHRA METAL TECH PVT LTD	15480 kg
Dehra Metal Tech Pvt.Ltd (Rajasthan)	8905 kg
HEBIC TRADERS	16870 kg
K.K METAL REFINER AND METAL TRADERS	9440 kg
M.S. TRADERS	3530 kg
PARADISE TRADERS	1890 kg
PINNU METALS	4835 kg
S.P.M. TRADING COMPANY	8820 kg
Weee Care Enterprises	30775 kg
TOTAL	100545 KG

COPPER SCRAP	
NAME	QUANTITY
ECO FLY	5220 kg
PERFECT CIRCUIT SCRAP	65500 KG
ZARA RECYCLING	19215 KG
TOTAL	89935 KG

PLASTIC SCRAP	
NAME	QUANTITY
N.S.D TRADING COMPANY	25880 KG
TOTAL	25880 KG

IRON SCRAP	
NAME	QUANTITY
FRIENDS INDUSTRIAL CORPORATION	38345 kg
GURU KIRPA STEEL IMPEX	22630 KG
HINDUSTAN TRADERS	19380 KG
MAA ASHIRVAD STEEL ENTERPRISES	121175 KG
M/S ANSH STEEL ALLOYS	304485 KG
P. Y. TRADERS	36110 KG
RAU METALS	17595 KG
S.A STEEL INDUSTRIES	10620 KG
SHRI GURU KIRPA STEEL IMPEX	12080 KG
SUMITI ALLOYS PVT LTD.	377330 KG
VILAY TRADING COMPANY	25230 KG
TOTAL	984980 KG



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194372/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023

Date: 11/12/2023

To,

M/s

BRP INFOTECH PVT LTD

**PLOT NO. F-381, MASURI GULAWATI ROAD, I/A,
HAPUR, HAPUR,**

Application Id-
23095318

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BRP INFOTECH PVT LTD** located at **PLOT NO. F-381, MASURI GULAWATI ROAD, I/A, HAPUR, HAPUR,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BRP INFOTECH PVT LTD granted for the period from **01/01/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	E Waste Recycling	500	Metric Tonnes/Month

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.6 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

PRADEEP
SHARMA

Digitally signed by PRADEEP
SHARMA
Date: 2024.01.09 14:27:42
+05'30'

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set	Dual Fuel	1	Sulphur Dioxide	As per norms
2	Pit Furnace	LSHS	1	Sulphur Dioxide	30 meter from ground level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Sulphur Dioxide	As per norms
2	1	Sulphur Dioxide	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of effluents.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2028 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8-The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11-MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
- 12-Industry shall comply Solid waste rule 2016 as amended.
- 13-Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14-The unit shall submit the details of fees deposited during last three years within a month.
- 15-The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16-The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17-The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.

26- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

PRADEEP
SHARMA

Digitally signed by PRADEEP
SHARMA
Date: 2024.01.09 14:28:59 +05'30'

C.E.O.
C-1

Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

PRADEEP
SHARMA

Digitally signed by PRADEEP
SHARMA
Date: 2024.01.09 14:29:21

C.E.O.
C-1



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 12651/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2020 Dated: 11/09/2020

To,

M/s BRP INFOTECH PVT LTD.

PLOT NO. F-381 INDUSTRIAL AREA, M.G. ROAD HAPUR, HAPUR, HAPUR, 245101

Tehsil : Hapur

District : HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 12651 and 11/09/2020 .
2. Reference of application (No. and date) 9339970 and 25/08/2020 .

based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 31.1 Process residue and wastes	Through TSDF	1 Ton/Annum

1. The authorization shall be valid for a period of 10/09/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 20- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

VIVEK ROY
Digitally signed
by VIVEK ROY
Date: 2020.09.15
10:59:19 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY
Digitally signed
by VIVEK ROY
Date: 2020.09.15
10:59:43 +05'30'

CEO/EE, I/C Circle

Annexure - 15



VANI ANALYTICAL RESEARCH PRIVATE LIMITED

(A GOVERNMENT APPROVED LAB)

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory)

KHASRA NO. 384, SHAHPUR FAGOTA, HAPUR (U.P.) - 245101

GSTIN: 09AAKCV4471H1ZW | CIN: U71200UP2024PTC209530

E-mail: varpillab2024@gmail.com | Mob: 7253801909, 6398894586



TEST REPORT

TEST REPORT NO.: VARPL/2025/04/753

DATE OF REPORT: 19.04.2025

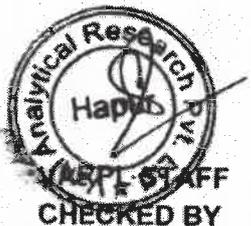
AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S BRP INFOTECH PVT. LTD.
PLOT NO. F- 381, PHASE-1, M.G ROAD
INDUSTRIAL AREA, HAPUR (U.P)

Date of Monitoring : 15.04.2025
Analysis Start Date : 16.04.2025
Analysis End Date : 19.04.2025
Duration Of Monitoring : 16.01.2025 To 17.01.2025
Time Of Monitoring : 10.30 AM To 10.30 AM
Sample ID No. : 753
Sampling Done By : VARPL STAFF
Sampling Location : NEAR MAIN GATE
Sampling Method : VARPL/STP/AIR-01
Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL
Weather Condition : CLEAR Ambient Temperature: 32.0 °C
Wind Direction : E To W
Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters.(PM ₁₀)	µg/m ³	82.4	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters.(PM _{2.5})	µg/m ³	39.1	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	17.2	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide.(NO ₂)	µg/m ³	34.6	For 24 Hrs.=80	IS: 5182 (Partt-6)
5	Ammonia.(NH ₃)	µg/m ³	20.3	For 24 Hrs.=400	IS 5182 (Part-19)
6	Ozone.(O ₃)	µg/m ³	18.2	For 1 Hrs.=180	IS: 5182 (Part.-9)

*****End of Test Report*****



Page 1 of 1

For Vani Analytical Research Pvt. Ltd.

Sudarsan
Authorized Signatory

AUTHORIZED SIGNATORY

Note :-

1. The results indicated only refer to the tested samples and listed applicable parameters.
 2. No complaint will be entertained if received after 7 days of issue of test report.
 3. Our liability is limited to invoice value only
 4. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report
- This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

Form-6

[See rule 19]

E-WASTE MANIFEST

	Sender's name and mailing address (Including Phone No.)	Gateside DISTOPARKS Ltd. Inland Container Depot Ganki Haridwar Near Wazirpur Post Patauli Road Gurgaon		
2	Sender's authorisation no, if applicable	06AADCR3132N1ZC		
3	Manifest Document No.	INV. No. GH/MNR2526/000121		
4	Transporter's name and address (including phone no.)			
5	Type of vehicle	Truck Or Tanker Or Special Vehicle)		
6	Transporter's registration No.			
7	Vehicle Registration No.	DL-11AL-1118		
8	Receiver's name & address	BRP Infotech Pvt. Ltd. E-381		
9	Receiver's authorisation No, if applicable	194372/UPRB/circle/UPRBHO/2023		
10	Description Of E-Waste (Items, Weight / Numbers)	E-waste metal (450 kg)		
11	Name and stamp of sender* (Manufacturer or Producer or bulk consumer or Collection Center or Refurbisher or Dismantler) : Signature :	MONTH	DAY	YEAR
		04	-	30
12	Transporter Acknowledgement of Receipt of E-Waste			
	Name And Stamp: Signature:	MONTH	DAY	YEAR
		05	-	04
	Receiver* (Collection Centre or refurbisher or Dismantler or Recycler) Certification of receipt of E-waste			
	Name and Stamp : Signature:	MONTH	DAY	YEAR
		05	-	04

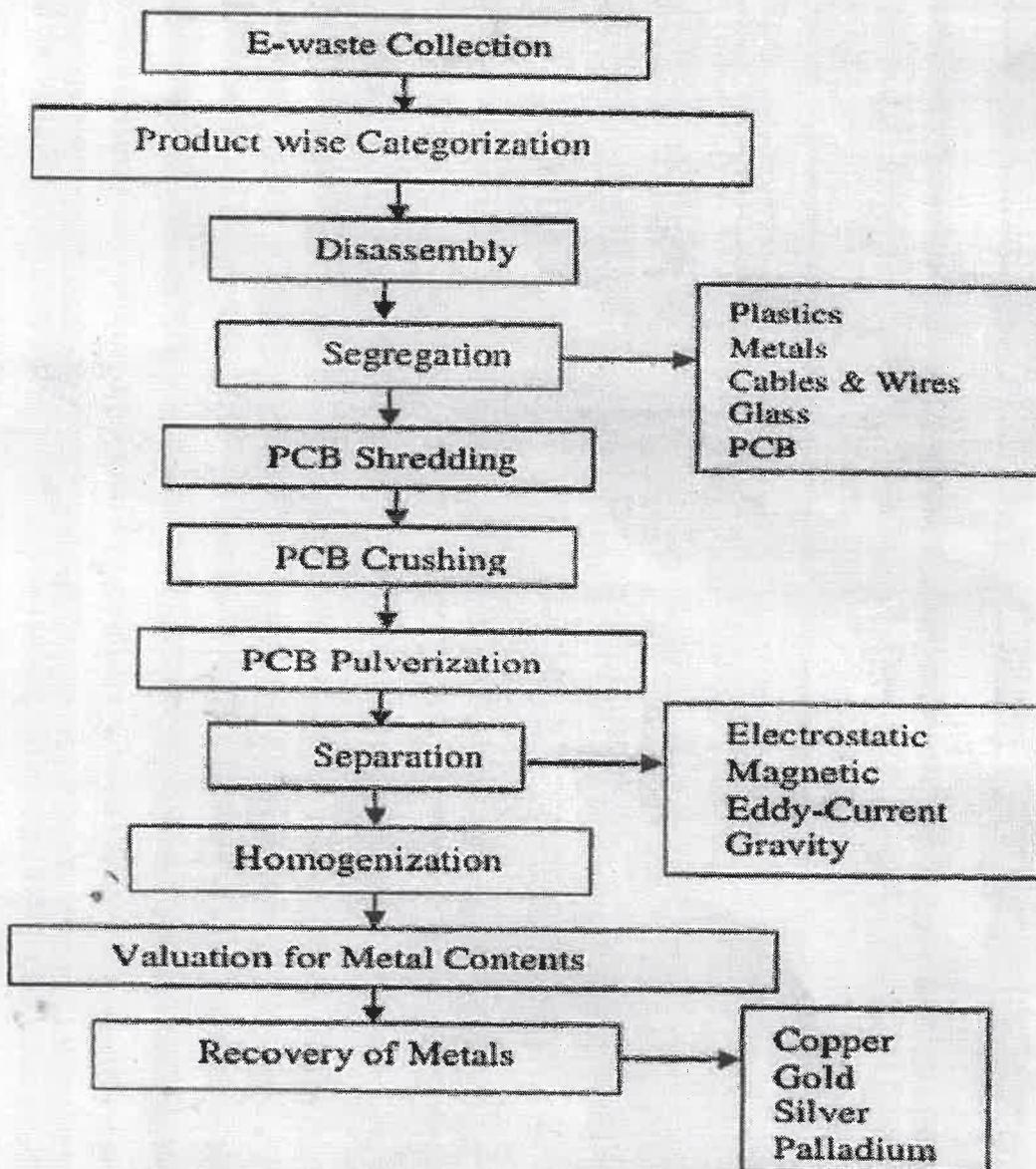


* As Applicable

Note:-

Copy Number with Colour Code (1)	Purpose (2)
Copy 1 (Yellow)	To be retained by the sender after taking signature on it from the transporter and other three copies will be carried by transporter
Copy 2 (Pink)	To be retained by the receiver after signature of the transporter.
Copy 3 (Orange)	To be retained by the transporter after taking signature of the receiver
Copy 4 (Green)	To be retained by the receiver with his/her signature to the sender

PROCESS CHART (RE-CYCLING OF E-WASTE) (DRY & WET PROCESS)



Details stock

ITEM NAME	QTY (KG)	IRON	ALUMINIUM	COPPER	PLASTIC	GOLD	LOCATION
ADOPTER	331.5	66.3	116.025	16.575	99.45	0	381
FANS	21000	12390	1050	1260	1470	0	381
REFRIGATOR SCRAP	54628	27860.28	764.792	1092.56			381
TV	10970	2972.87	0	54.85	3291	0.013164	381
mobile phone	825960	41298	65829.012	24778.8	41298	12.96757	381
OTHER EWATE MATERIAL	105163.8	68356.47	8413.104	20848.72	10516.38		381
	1018053	152943.9	76172.933	48051.51	56674.83	12.98074	



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

193168/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 30/05/2024

To,

M/s

HAYAT E-RECYCLERS PRIVATE LIMITED

**F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road,
HAPUR,HAPUR, Uttar Pradesh, 245101**

**Application Id-
22831888**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HAYAT E-RECYCLERS PRIVATE LIMITED** located at **F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road, HAPUR,HAPUR, Uttar Pradesh, 245101.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HAYAT E-RECYCLERS PRIVATE LIMITED granted for the period from 17/05/2024 to 31/12/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dismantling, Segregation & Recycling of ..		Metric Tonnes/Month
2	All type of E Waste	660	Metric Tonnes/Month
3	By Product-Non Ferrous Ingots	4000	Metric Tonnes/Year
4	By Product-Plastic Granuals	5	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	200 KG/Heat Pit Furnace	LSHS/Gas	1	Oxides of Nitrogen	30 meter from ground level
2	40 KVA DG Set	Dual Fuel	2	Sulphur Dioxide	As per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per notified under EP Act, 1986
2	1	Sulphur Dioxide	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2028 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management) Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11- MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
- 12- Industry shall comply Solid waste rule 2016 as amended.
- 13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14- The unit shall submit the details of fees deposited during last three years within a month.
- 15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
- 26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.
- 27- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

Vivek
Roy

Digitally signed C.E.O.
by Vivek Roy
Date: 2024.05.30
15:25:58 +05'30'

C-1

Vivek
Roy

Digitally signed C.E.O.
by Vivek Roy
Date: 2024.05.30
15:26:40 +05'30'

C-1



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 22075/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :18/09/2023

To,

M/s HAYAT E-RECYCLERS PRIVATE LIMITED

F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road, HAPUR, HAPUR, Uttar Pradesh, 245101

Tehsil :Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 22075 and 18/09/2023 .
2. Reference of application (No. and date) 22734817 and 10/09/2023 .
3. Mr ASIF MALIK AND IFRAHIM MALIK of M/s HAYAT E-RECYCLERS PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at F-53 F-54, Block-F IND. AREA, M.G. Road, Hapur .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes (Process CRT Residues)	Through TSDF	1.8 Ton/Annum
2	Schedule I, Cat. 31.1 Process residue and wastes (Process Spent PU Foam)	Through TSDF	1.92 Ton/Annum

1. The authorization shall be valid for a period of 17/09/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled. Hazardous waste will be generated from E Waste Recycling.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

VIVEK
ROY

Digitally signed by
VIVEK ROY
Date: 2023.09.18
18:50:15 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK
ROY
CEO/EE, I/C Circle

Digitally signed
by VIVEK ROY
Date: 2023.09.18
18:51:19 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



ETS-LAB

ENVIRO TECH SERVICES PVT. LTD.

335

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 8130255461



TC-15390



Annexure - 21

TEST REPORT

TEST REPORT NO.: ETS/1971-96/06/2025

ULRNO.TC153902500197196F

DATE OF REPORT: 14.06.2025

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/s, HAYAT E RECYCLERS PVT LTD
PLOT NO.F-53-54, M.G ROAD INDUSTRIAL,
AREA, HAPUR INDIA

Date Of Sampling : 10.06.2025

Analysis Start Date : 11.06.2025

Analysis End Date : 14.06.2025

Duration Of Sampling : 30.MIN

Sample ID No. : 1971-96

Sampling Done By : ETS STAFF

Sampling Method : ETS/STP/ STACK-01

Stack Attached To : PIT FURNACE

Capacity Of Stack : 100 KG

Quantity Of Fuel Used : 40 LTR/DAY

Type Of Fuel Used : L.P.G

Stack Height Above Ground : 30.0 MTR.

Stack Dia At The Top : 330.0 MM

Material Of Construction : M.S.

Attached APCS : WET SCRUBBER

Normal Operating Schedule : NORMAL

Ambient Temperature : 32.0 °C

Flue Gas Temperature : 59.0 °C

Velocity Of Flue Gases : 12.6 MTR./SEC.

Quantity Of Emission Discharged : 3472.4 m³/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM)	mg/Nm ³	36.3	150	IS-11255 (Part-1)
2	Sulphur Dioxide,(SO ₂)	mg/Nm ³	14.5	600	IS-11255 (Part-2)
3	Oxide of Nitrogen,(NOX as NO ₂)	mg/Nm ³	26.0	600	IS-11255 (Part-7)
4	Carbon Monoxide,(CO)	%v/v	0.32	1	IS: 13270: 2008



For Enviro Tech Services Pvt. Ltd.

AUTHORIZED SIGNATORY
Pushkar Koria
Lab In-charge

Format No ETS/LAB/TR-05, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Notes:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



E-WASTE MANIFEST

1.	Sender's name and mailing address (Including Phone No.)	META MAC WASTE LLP Plot No.-40, Khicra Patti Mod, Near-Khichra Bus Stand, Village-Dhaulana, Hapur (U.P.) 245301
2.	Sender's authorisation No, if applicable.	09ABZFM4112B1Z8
3.	Manifest Document No.	INV/25-26/208
4.	Transporter's name and address (Including Phone No.)	Dell Cargo Transport Corporation E-13, Truck Stand, Near Bus Stand, Grand Truck Road, Gurgaon, Gurgaon (H.P.)-200000
5.	Type of vehicle : (Truck or Tanker or Special Vehicle)	Truck
6.	Transporter/s registration No.	GSTIN - 09PFAPS2735N1ZL
7.	Vehicle registration No :	UP14LT4191
8.	Receiver's name & address :	HAYAT E-RECYCLERS PRIVATE LIMITED F-53 F-54, Block-F, Industrial Area, Masoori Gulsotni Road, Hapur Uttar Pradesh - 245101
9.	Receiver's authorization No, if applicable.	Authorization No. 24111624EW/20023000
10.	Description of E-Waste (Item, Weight/Numbers) :	E-Waste Fan LSEELW14 → 5870 KGS
11.	Name and stamp of Sender* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler): Signature:	MM DD YYYY 06 12 2025
12.	Transporter acknowledgment of receipt of E-Wastes Name and stamp: Signature:	MM DD YYYY 06 12 2025
13.	Receiver* (Collection Centre or Refurbisher or Dismantler or Recycler) certification of receipt of E-waste Name and stamp: Signature:	MM DD YYYY 06 12 2025

* As applicable

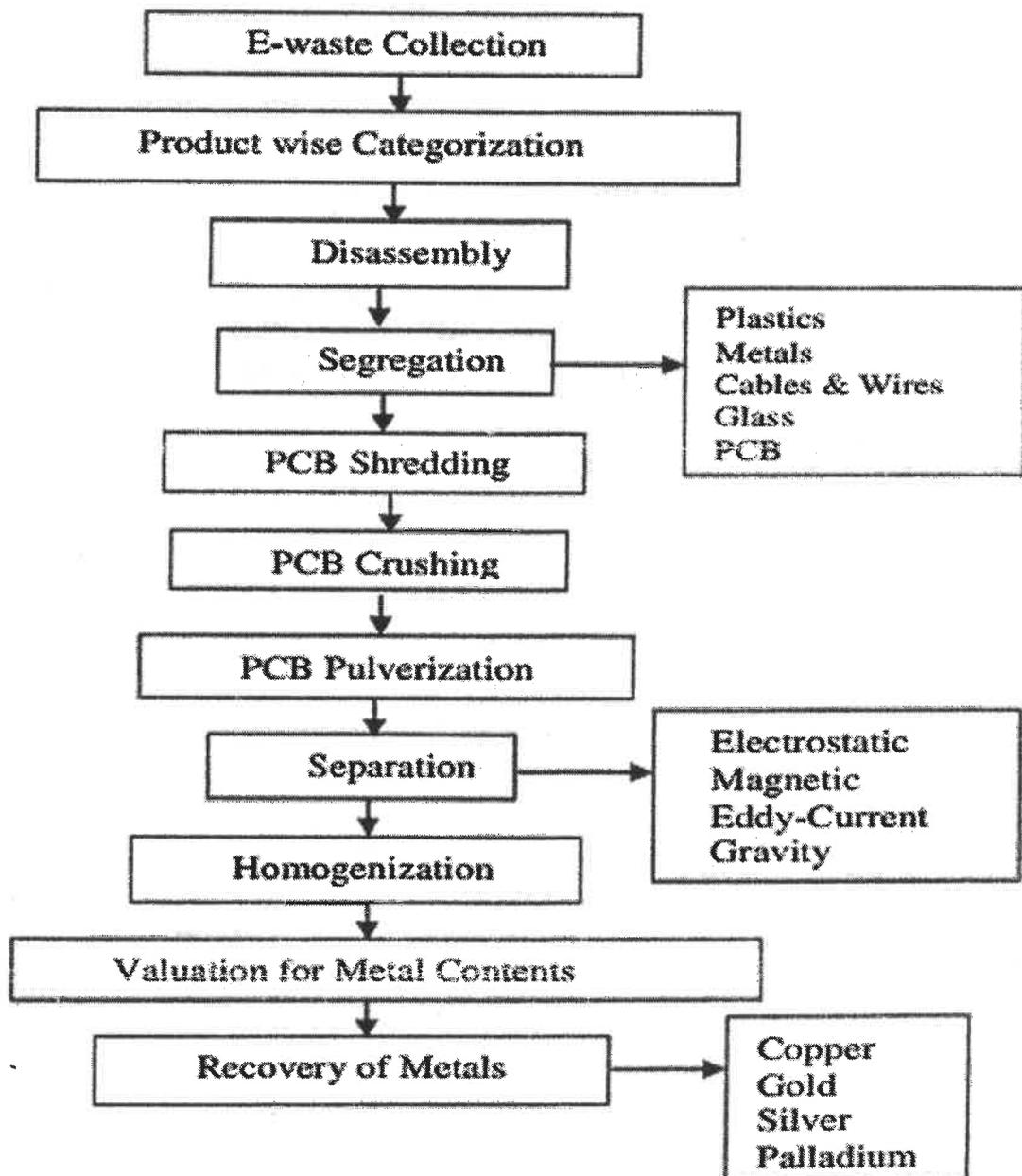
Note:-

Copy number with colour code (1)	Purpose (2)
Copy 1 (Yellow)	To be retained by the sender after taking signature on it from the transporter and other three copies will be carried by transporter.
Copy 2 (Pink)	To be retained by the receiver after signature of the transporter.
Copy 3 (Orange)	To be retained by the transporter after taking signature of the receiver.
Copy 4 (Green)	To be retained by the receiver with his/her signature to the sender

FLOW CHART



**PROCESS CHART (RE-CYCLING OF E-WASTE)
(DRY & WET PROCESS)**



Hayat E-Recyclers Private Limited

Plot No. F-53-54, MG Road, Industrial Area,
Hapur - 245101, (Uttar Pradesh) India

E-WASTE COLLECTION 12-2024 TO 31-5-2025			1- Weight of E Waste in KG
1	Washing Machine	CEEW3	169600
2	Electric fans	LSEEW14	1094050
3	Microwaves, Microwave Oven	LSEEW9	1563775
4	Refrigerator	CEEW2	713310

SEGREGATION AND RECOVERED MATERIAL (KGS)	
COPPER	80121.111
ALUMINIUM	109913.925
IRON	1607187.351
PLASTIC	316435.943
S S	81580.75
PUFF	2139.93
OIL	713.31
RUBBER	713.31

DETAIL OF SALES		QTY.
JAI BHAWANI ENTERPRISES	COPPER	2190
KRISHNA METALS	COPPER	39551.4
RAJHANS CASTING	COPPER	920
RETRIEVE EXIM PVT LTD	COPPER	23975
SCRAPTO WASTE CO.	COPPER	4155
SHIV METAL WORKS	COPPER	3460
USHA STEELS	COPPER	3770
DETAIL OF SALES		QTY.
K.K. METAL REFINER AND METAL TRADERS	ALUMINIUM	25810
KRISHNA METALS	ALUMINIUM	4915
STAR METAL TECH	ALUMINIUM	4660
STENA FOOD AND PACKAGING RECYCLERS:PVT. LTD.	ALUMINIUM	12984.5
TREND MANUFACTURING AND TRADING INDUSTRIES	ALUMINIUM	12510
USHA STEELS	ALUMINIUM	44260



DETAIL OF SALES		QTY.
G.S. ALLOYS	IRON	317665
JPS STEELS PRIVATE LIMITED	IRON	507950
SUMITI ALLOYS PVT LTD	IRON	450660
USHA STEELS	IRON	47985
USM ALLOYS AND CASING PVT LTD	IRON	13040
VINOD UDYOG PVT. LTD.	IRON	130810

DETAIL OF SALES		QTY.
MUZAMMIL & MAKBOL	PLASTIC	212670

DETAIL OF SALES		QTY.
GALAXY STEEL TRADERS	SS	21400
SHIV METAL WORKS	SS	1530
SHIVA MANUFACTURERS AND TRADERS	SS	4510
USHA STEELS	SS	45305





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

221610/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Application Id : 28213306

Date: 25/09/2024

To,

M/s

B.R.P. INFOTECH PVT. LTD.

PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **B.R.P. INFOTECH PVT. LTD.** located at **PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101..** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **B.R.P. INFOTECH PVT. LTD.** granted for the period from **01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Recycling and Dismantling of E Waste	9000	Metric Tonnes/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 No. Pit Furnace	LPG/LSHS	1	Oxides of Nitrogen	30 meter from ground level
2	25 KVA DG Set	Dual Fuel	2	Sulphur Dioxide	2.5 meter from roof level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Oxides of Nitrogen	As per notified under EP Act, 1986
2	2	Sulphur Dioxide	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into

- drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
 - 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2029 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
 - 5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
 - 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
 - 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
 - 8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
 - 9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
 - 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
 - 11- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
 - 12- Industry shall comply Solid waste rule 2016 as amended.
 - 13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
 - 14- The unit shall submit the details of fees deposited during last three years within a month.
 - 15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
 - 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
 - 17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
 - 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
 - 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
 - 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
 - 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
 - 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
 - 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
 - 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from

State Pollution Control Board.

25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.

26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.

**CEO
C-1.**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

CEO



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 20227/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :24/04/2023

To,

M/s B.R.P. INFOTECH PVT. LTD.

PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101.

Tehsil :Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 20227 and 24/04/2023 .
2. Reference of application (No. and date) 20591018 and 14/04/2023 .
3. Mr BINAY KUMAR SINGH of M/s B.R.P. INFOTECH PVT. LTD. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. F-394, PHASE-1, IND. AREA, M.G. ROAD HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes	Through TSDF	0.28 Ton/Annum
2	Schedule I, Cat. 31.1 Process residue and wastes (CRT Residue)	Through TSDF	2.24 Ton/Annum

1. The authorization shall be valid for a period of 23/04/2028 from the date of issue of this letter .

2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

- Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Copy to: To the Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action .

CEO/EE, I/C Circle _____



VANI ANALYTICAL RESEARCH PRIVATE LIMITED

(A GOVERNMENT APPROVED LAB)

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory)

KHASRA NO. 384, SHAHPUR FAGOTA, HAPUR (U.P.) - 245101

GSTIN: 09AAKCV4471H1ZW | CIN: U71200UP2024PTC209530

E-mail: varpllab2024@gmail.com | Mob: 7253801909, 6398894586



TEST REPORT

TEST REPORT NO.: VARPL/2025/04/759

DATE OF REPORT: 19.04.2025

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S BRP INFOTECH PVT. LTD.
PLOT NO-F-394, PHASE-I, M.G.ROAD,
INDUSTRIAL AREA, HAPUR (U.P)

Date of Monitoring : 15.04.2025

Analysis Start Date : 16.04.2025

Analysis End Date : 19.04.2025

Duration Of Monitoring : 15.04.2025 To 16.04.2025

Time Of Monitoring : 10.10 AM To 10.10 AM

Sample ID No : 759

Sampling Done By : VARPL STAFF

Sampling Location : NEAR MAIN GATE

Sampling Method : VARPL/STP/AIR-01

Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL

Weather Condition : CLEAR Ambient Temperature: 31.0 °C

Wind Direction : E To W

Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters, (PM ₁₀)	µg/m ³	81.7	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters, (PM _{2.5})	µg/m ³	40.1	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	19.3	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide, (NO ₂)	µg/m ³	37.5	For 24 Hrs.=80	IS: 5182 (Partt-6)
5	Ammonia, (NH ₃)	µg/m ³	22.4	For 24 Hrs.=400	IS 5182 (Part-19)
6	Ozone, (O ₃)	µg/m ³	19.6	For 1 Hrs.=180	IS: 5182 (Part.-9)

*****End of Test Report*****



Page 1 of 1

For Vani Analytical Research Pvt. Ltd.

Sodaxm

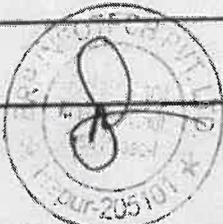
Authorized Signatory
AUTHORIZED SIGNATORY

Note :-

- The results indicated only refer to the tested samples and listed applicable parameters.
- No complaint will be entertained if received after 7 days of issue of test report.
- Our liability is limited to invoice value only.
- The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
- This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

Form-6 [See rule 19] E-WASTE MANIFEST

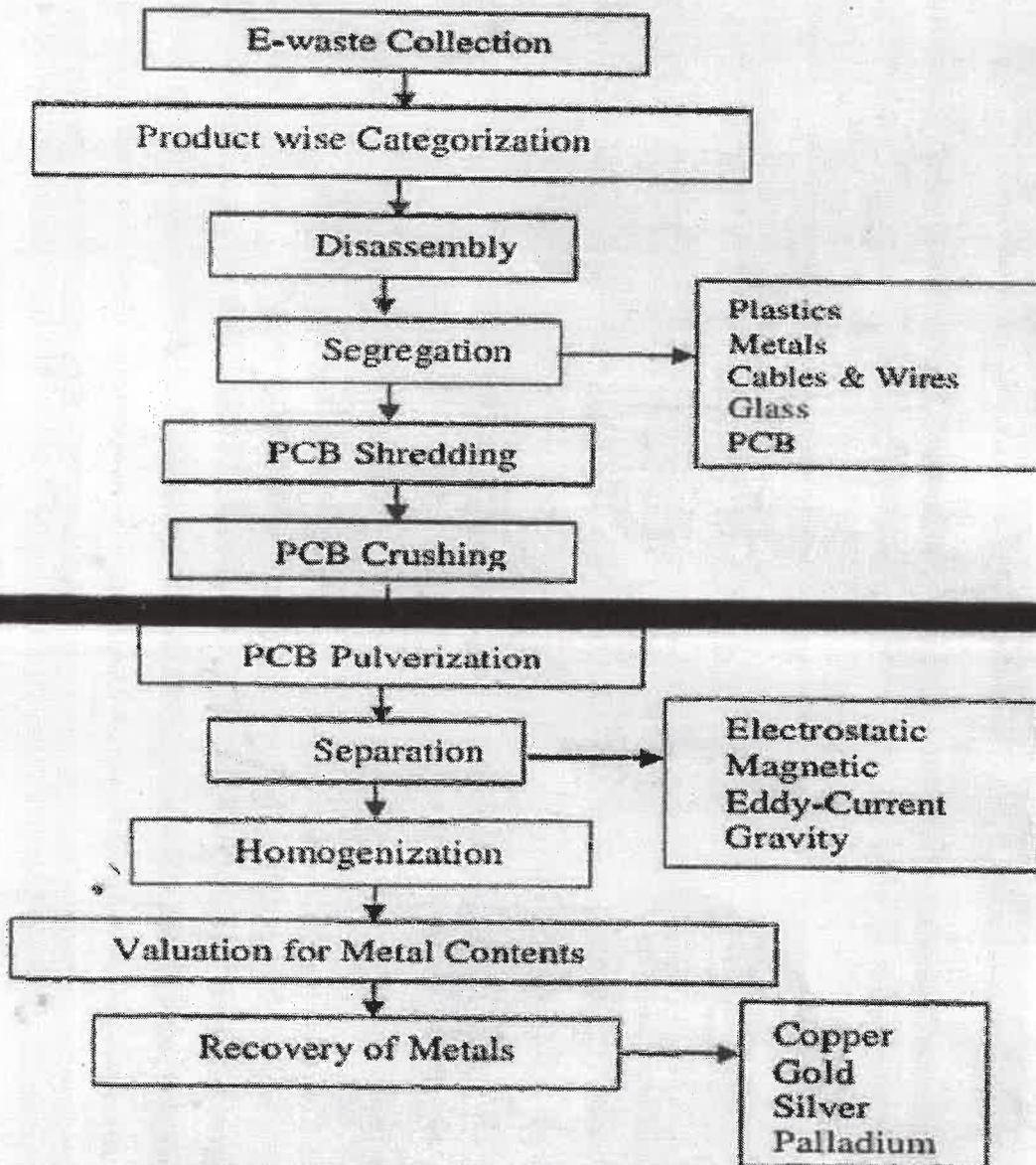
1	Sender's name and mailing address (Including Phone No.)	Samsung India Electronics Pvt. Ltd B-1 Sector-B1, Phase II, Noida
2	Sender's authorisation no, if applicable	09AAAC55123K12B
3	Manifest Document No.	INV-29PN15001398 29PN15001380
4	Transporter's name and address (including phone no.)	
5	Type of vehicle	Truck Or Tanker Or Special Vehicle)
6	Transporter's registration No.	
7	Vehicle Registration No.	UP37BT-2358
8	Receiver's name & address	BRP Infotech Pvt. Ltd. F-394
9	Receiver's authorisation No, if applicable	89135524FL24631121
10	Description Of E-Waste (Items, Weight / Numbers)	Scrap PBA cutting Scrap Ref. Cap. Brokers Scrap Door Ref. Brokers (4300 Kg)
Name and stamp of sender* (Manufacturer or Producer or bulk consumer or Collection Center or Refurbisher or Dismantler) : Signature :		MONTH DAY YEAR 05 - - 26 - - 2025
12	Transporter Acknowledgement of Receipt of E-Waste	
Name And Stamp: Signature:		MONTH DAY YEAR 05 - - 26 - - 2025
Receiver* (Collection Centre or refurbisher or Dismantler or Recycler) Certification of receipt of E-waste		
Name and Stamp : Signature:		MONTH DAY YEAR 05 - - 26 - - 2025

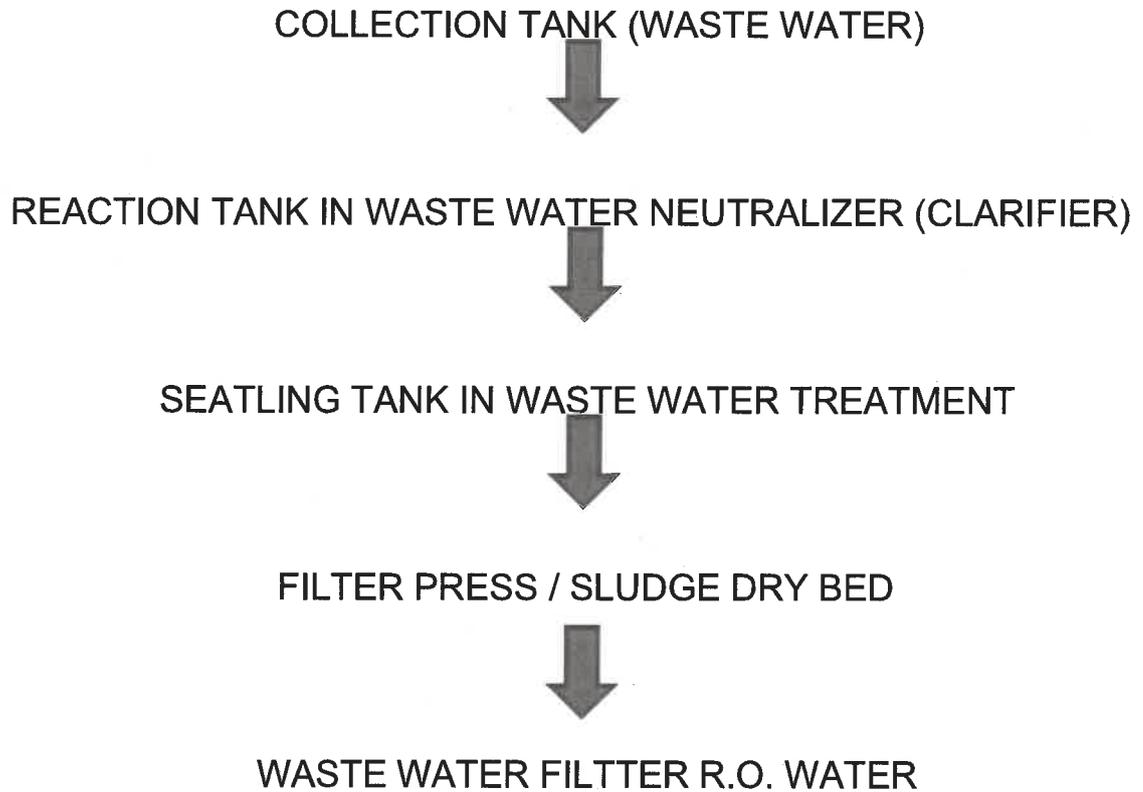


* As Applicable
Note:-

Copy Nubmer with Colour Code (1)	Purpose (2)
Copy 1 (Yellow)	To be retained by the sender after taking signature on it from the transporter and other three copies will be carried by transporter
Copy 2 (Pink)	
Copy 3 (Orange)	To be retained by the transporter after taking signature of the receiver
Copy 4 (Green)	To be retained by the receiver with his/her signature to the sender

PROCESS CHART (RE-CYCLING OF E-WASTE) (DRY & WET PROCESS)



PRECIOUS METALS ETP FLOW CHART



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :01/03/2024 To 28/02/2029

Ref No. - 202299/UPPCB/Circle1(UPPCBHO)/CTE/HAPUR/2024

Dated:- 01/03/2024

To ,

Shri AMIRUDDIN MALIK
M/s MS MORE BRIGHT E WASTE RECYCLER PVT LTD
C-78, MG ROAD(IIDC), HAPUR,HAPUR,
HAPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 24721354 dated - 05/02/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
E-waste recycling	Metric Tonnes/Month	280

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Collection, Segregation and Recycling of E-Waste (MT/Month)	270

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
collection segregation and recycling of ewaste	Metric Tonnes/Year	4320	4320

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)		1.0

3. Quantity of effluent (In KLD) :

**PRADEEP
SHARMA**

Digitally signed by
PRADEEP SHARMA
Date: 2024.03.01
19:02:25 +05'30'

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	1.0
Industrial	0.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	10	10
Others	60	60

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 28/02/2029 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

**PRADEEP
SHARMA**

Digitally signed by
PRADEEP SHARMA
Date: 2024.03.01 19:02:43
+05'30'

1. This Consent is valid for the Establishment of unit only. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. The Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, The Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, The Batteries (Management and Handling) Rules, 2001 as amended.
3. Minimum 40% of the land on which industry is to be established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
4. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
5. The Industry shall ensure the time bound compliance of Guidelines on Implementation of E-Waste (Management) Rules, 2016 formulated by CPCB and is available in the CPCB web site and will submit the monthly progress report to the SPCB and CPCB. The industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
6. The Industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum no.H48273/C-1/NGT-83/2020, dt. 27-02-2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No.1038/2018.
7. The industry shall provide adequate arrangement for fighting the accidental leakages/dischARGE of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
8. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
9. In case of violation of above-mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law. The low sulfur diesel will be used as fuel in the D.G set.
10. The Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
11. The Industry shall install 01 No. Pit Furnace with Hood, Wet Scrubber, ID Fan and 30 meter stack from ground level. The industry shall ensure the installation and operation of APCS to achieve the norms as notified in the E.P. Rules 1986 as amended.
12. The Industry shall comply direction issued by Hon'ble NGT/High Court/Supreme Court/CPCB/UPPCB time to time.
13. Unit shall comply Solid Waste Rule, 2016 as amended.
14. Unit shall install APCS and ETP as proposal submitted by unit.
15. The Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
16. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
17. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
18. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.
21. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
23. A Bank Guarantee of Rs. 50,000/- (Rs. Fifty Thousand Only) shall be submitted within 15 days including the above conditions which will be valid for two years otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 01/04/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**PRADEEP
SHARMA**

Digitally signed by PRADEEP
SHARMA
Date: 2024.03.01 19:03:07
+05'30'

**CEO
C-1.**

Dated:- 01/03/2024

Copy To -

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

**PRADEEP
SHARMA**

Digitally signed by PRADEEP
SHARMA
Date: 2024.03.01 19:03:16
+05'30'

**CEO
C-1.**



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

213478/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 02/07/2024

To,

M/s

LIMR RECYCLING PVT LTD

PLOT NO. G-256, MASURI GULAWATI ROAD , INDUSTRIAL AREA, HAPUR,HAPUR,245101,HAPUR,245101

**Application Id-
26897915**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **LIMR RECYCLING PVT LTD** located at **PLOT NO. G-256, MASURI GULAWATI ROAD , INDUSTRIAL AREA, HAPUR,HAPUR,245101,HAPUR,245101.** subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LIMR RECYCLING PVT LTD granted for the period from **21/06/2024 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	COLLECTION, DISMANTLING SEGREGATION AND	..	Metric Tonnes/Month
2	RECYCLING OF ALL TYPE OF E-WASTE	300	Metric Tonnes/Month
3	Recycling/Reprocessing of	..	Metric Tonnes/Day
4	Non Ferrous Metal & Lead Scrap	2	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.2 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Furnace	LPG/LSHS/ PNG	1	Particulate Matter	30 meter from ground level
2	CRT Braking System	NA	2	Particulate Matter	As per norms
3	62.5 KVA DG Set	Dual Fuel	3	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per notified under EP Act, 1986
2	2	Sulphur Dioxide	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s LIMR RECYCLING PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes	Through TSDF	1 Ton/Annum

The authorization shall be in force and shall be valid upto 31/12/2026. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.

2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.

3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2026 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.

5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.

8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .

10- Industry shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.

11-MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

12-Industry shall comply Solid waste rule 2016 as amended.

- 13-Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14-The unit shall submit the details of fees deposited during last three years within a month.
- 15-The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17-The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
- 26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.
- 27- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at
URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

Vivek Roy Digitally signed by Vivek Roy
Date: 2024.07.07 14:05:36 +05'30' **CEO C-1.**

Vivek Roy Digitally signed by Vivek Roy
Date: 2024.07.07 14:05:53 +05'30' **CEO C-1.**



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

205030/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 22/03/2024

To,

M/s

MS MORE BRIGHT E WASTE RECYCLER PVT LTD

C-78, MG ROAD(IIDC), HAPUR,HAPUR,

Application Id-
25243788

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to MS MORE BRIGHT E WASTE RECYCLER PVT LTD located at C-78, MG ROAD(IIDC), HAPUR,HAPUR,. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS MORE BRIGHT E WASTE RECYCLER PVT LTD granted for the period from 09/03/2024 to 31/12/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Collection, Dismantling and Recycling of E Waste	270	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 No. Pit Furnace	PNG/LPG	1	Oxides of Nitrogen	30 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Oxides of Nitrogen	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s MS MORE BRIGHT E WASTE RECYCLER PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat 37.1 Sludge from wet scrubbers	Through TSDF	12 Ton/Annum

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2028 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 12- Industry shall comply Solid waste rule 2016 as amended.
- 13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14- The unit shall submit the details of fees deposited during last three years within a month.
- 15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
- 26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.
- 27- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

Vivek Roy Digitally signed **C.E.O.**
by Vivek Roy **C-1**
Date: 2024.04.12
16:05:43 +05'30'

**Vivek
Roy** Digitally signed **C.E.O.**
by Vivek Roy **C-1**
Date: 2024.04.12
16:06:16 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194372/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023**Date: 11/12/2023****To,****M/s****BRP INFOTECH PVT LTD****PLOT NO. F-381, MASURI GULAWATI ROAD, I/A,
HAPUR,HAPUR,****Application Id-
23095318**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BRP INFOTECH PVT LTD** located at **PLOT NO. F-381, MASURI GULAWATI ROAD, I/A, HAPUR,HAPUR,**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BRP INFOTECH PVT LTD granted for the period from **01/01/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	E Waste Recycling	500	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.6 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

**PRADEEP
SHARMA**Digitally signed by PRADEEP
SHARMA
Date: 2024.01.09 14:27:42
+05'30'

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set	Dual Fuel	1	Sulphur Dioxide	As per norms
2	Pit Furnace	LSHS	1	Sulphur Dioxide	30 meter from ground level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Sulphur Dioxide	As per norms
2	1	Sulphur Dioxide	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2-In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2028 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8-The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11-MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
- 12-Industry shall comply Solid waste rule 2016 as amended.
- 13-Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14-The unit shall submit the details of fees deposited during last three years within a month.
- 15-The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16-The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17-The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.

26- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.

PRADEEP
SHARMA

Digitally signed by PRADEEP
SHARMA
Date: 2024.01.09 14:28:59 +05'30'

C.E.O.
C-1

Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

PRADEEP
SHARMA

Digitally signed by PRADEEP
SHARMA
Date: 2024.01.09 14:29:21
+05'30'

C.E.O.
C-1



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

193168/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 30/05/2024

To,

M/s

HAYAT E-RECYCLERS PRIVATE LIMITED

**F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road,
HAPUR,HAPUR, Uttar Pradesh, 245101**

**Application Id-
22831888**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HAYAT E-RECYCLERS PRIVATE LIMITED** located at **F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road, HAPUR,HAPUR, Uttar Pradesh, 245101.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HAYAT E-RECYCLERS PRIVATE LIMITED granted for the period from **17/05/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dismantling,Segregation & Recycling of	..	Metric Tonnes/Month
2	All type of E Waste	660	Metric Tonnes/Month
3	By Product-Non Ferrous Ingots	4000	Metric Tonnes/Year
4	By Product-Plastic Granuals	5	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	200 KG/Heat Pit Furnace	LSHS/Gas	1	Oxides of Nitrogen	30 meter from ground level
2	40 KVA DG Set	Dual Fuel	2	Sulphur Dioxide	As per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per notified under EP Act, 1986
2	1	Sulphur Dioxide	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2028 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11- MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
- 12- Industry shall comply Solid waste rule 2016 as amended.
- 13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14- The unit shall submit the details of fees deposited during last three years within a month.
- 15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
- 26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.
- 27- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

Vivek Roy Digitally signed **C.E.O.**
by Vivek Roy **C-1**
Date: 2024.05.30
15:25:58 +05'30'

Vivek Roy Digitally signed **C.E.O.**
by Vivek Roy **C-1**
Date: 2024.05.30
15:26:40 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED**Application Id : 28213306****221610/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024****Date: 25/09/2024****To,****M/s****B.R.P. INFOTECH PVT. LTD.****PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101.**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **B.R.P. INFOTECH PVT. LTD.** located at **PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101..** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **B.R.P. INFOTECH PVT. LTD.** **granted for the period from 01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Recycling and Dismantling of E Waste	9000	Metric Tonnes/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 No. Pit Furnace	LPG/LSHS	1	Oxides of Nitrogen	30 meter from ground level
2	25 KVA DG Set	Dual Fuel	2	Sulphur Dioxide	2.5 meter from roof level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Oxides of Nitrogen	As per notified under EP Act, 1986
2	2	Sulphur Dioxide	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into

drain/river/water body and on land.

3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2029 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.

5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.

8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .

10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.

11- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

12- Industry shall comply Solid waste rule 2016 as amended.

13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.

14- The unit shall submit the details of fees deposited during last three years within a month.

15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.

19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from

State Pollution Control Board.

25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.

26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

Vivek Roy  Digitally signed by Vivek Roy
Date: 2024.09.25 21:04:38 +05'30' **CEO C-1.**

Vivek Roy  Digitally signed by Vivek Roy
Date: 2024.09.25 21:04:52 +05'30' **CEO C-1.**



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

213478/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 02/07/2024

To,

M/s

LIMR RECYCLING PVT LTD

PLOT NO. G-256, MASURI GULAWATI ROAD , INDUSTRIAL AREA, HAPUR,HAPUR,245101,HAPUR,245101

**Application Id-
26897915**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **LIMR RECYCLING PVT LTD** located at **PLOT NO. G-256, MASURI GULAWATI ROAD , INDUSTRIAL AREA, HAPUR,HAPUR,245101,HAPUR,245101.** subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LIMR RECYCLING PVT LTD **granted for the period from 21/06/2024 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	COLLECTION, DISMANTLING SEGREGATION AND	..	Metric Tonnes/Month
2	RECYCLING OF ALL TYPE OF E-WASTE	300	Metric Tonnes/Month
3	Recycling/Reprocessing of	..	Metric Tonnes/Day
4	Non Ferrous Metal & Lead Scrap	2	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.2 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Furnace	LPG/LSHS/ PNG	1	Particulate Matter	30 meter from ground level
2	CRT Braking System	NA	2	Particulate Matter	As per norms
3	62.5 KVA DG Set	Dual Fuel	3	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per notified under EP Act, 1986
2	2	Sulphur Dioxide	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s LIMR RECYCLING PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes	Through TSDF	1 Ton/Annum

The authorization shall be in force and shall be valid upto 31/12/2026. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.

2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.

3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2026 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.

5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.

8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .

10- Industry shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.

11-MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

12-Industry shall comply Solid waste rule 2016 as amended.

- 13-Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14-The unit shall submit the details of fees deposited during last three years within a month.
- 15-The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17-The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
- 26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.
- 27- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at
URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

Vivek Roy Digitally signed by Vivek Roy
Date: 2024.07.07 14:05:36 +05'30' **CEO C-1.**

Vivek Roy Digitally signed by Vivek Roy
Date: 2024.07.07 14:05:53 +05'30' **CEO C-1.**



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : ५३२/सी/एल-१२३/२०२५

दिनांक १२/०६/२०२५

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-१),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: M/s LIMR RECYCLING PVT LTD, G-256, MASURI GULAWATI ROAD, INDUSTRIAL AREA, HAPUR-245101 के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ में वर्णित प्राविधानों के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या ८८/२०२५ Devidas Khatri Versus MoEF&CC & Ors. में पारित आदेश दिनांक ०३.०३.२०२५ का संदर्भ ग्रहण करने का कष्ट करें। मा० एन०जी०टी० द्वारा पारित आदेश के अनुपालन के सम्बन्ध में उद्योग का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक १२.०६.२०२५ को किया गया। निरीक्षण के समय उद्योग संचालित पाया गया।

निरीक्षण आख्यानानुसार इकाई में ई-वेस्ट रिसाईक्लिंग हेतु प्लान्ट एवं मशीनरी के रूप में मात्र Weigh Machine, Screwdrivers Set, Wrenches, Pliers, Cutters, Tongs Hammers, Dismantling Tables, Collection Boxes स्थापित है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाइन के अनुसार Shredder, Magnetic Separator, Density Separator, Eddy Current Separator, Conveyor, Compressor Cutting Machine, Refrigerant Gas Recovery with control mechanism, Compressor Oil Recovery with control mechanism, CRT Cutting Machine with control mechanism, Component Removing Machine (CRM), Bailing Machine/Compactor/Hydraulic Press, Degaussing Machine/Data Wiping Machine/Hard Disk Drive Breakers etc. प्लान्ट एवं मशीनरी स्थापित किया जाना आवश्यक है। इकाई में पिट-फर्नेस संचालन की अवस्था में नहीं पायी गयी। इकाई द्वारा End Products जैसे कॉपर इग्टस, एल्युमिनियम इग्टस का उत्पादन नहीं किया जा रहा है। उक्त से स्पष्ट है कि इकाई द्वारा ई-वेस्ट रिसाईक्लिंग की पूर्ण प्रक्रिया पर संचालन न करते हुए मात्र डिस्मेन्टलिंग का कार्य किया जा रहा है।

आख्यानानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के अनुसार उद्योग के विरुद्ध रु० १०,०००/- प्रतिदिन की दर से अनुपालन न किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ में वर्णित प्राविधानों के अन्तर्गत कारण बताओं नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

संलग्नक: उपरोक्तानुसार।

भवदीय

(अकित सिंह)

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-१२V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

M/s LIMR RECYCLING PVT LTD, G-256, MASURI GULAWATI ROAD, INDUSTRIAL AREA, HAPUR-245101 के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में निरीक्षण आख्या।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 88 / 2025 Devidas Khatri Versus MoEF&CC & Ors. में पारित आदेश दिनांक 03.03.2025 के मुख्य अंश निम्नवत है:-

"1. In this Original Application the Applicant has raised the issue of illegal mushrooming of e-waste collection and recycling centers near Delhi and across the Country. The submission of the Counsel for the Applicant is that the e-waste collection centers are granted registration without any prior verification. Counsel for the Applicant referring to the E-waste Management Rules, 2022 Annexure A-1 has submitted that the registration is granted on the basis of the Application without any physical verification to ascertain if the concerned unit has the requisite facility for recycling of e-waste. He submits that even the scrape dealer (Kabadiwala) on the basis of such application provided under the Rules are getting ewaste recycler registration without any facility.

2. It has also been pointed that the CPCB has issued the SOP Annexure A-2 which provides for the physical/virtual inspection of the recycling units by the Regional Director, CPCB/SPCBs/PCCs after the grant of the registration within three months. His submission is that no physical verification is done, hence, the recycling units are illegally operating.

4. Issue Notice to the Respondents for filing their reply by way of Affidavit.

6. The Respondent No. 2-CPCB and the Respondents no. 3 to 6 SPCBs are directed to file the detailed report disclosing the details of the inspection of the recyclers units under consideration and also facilities which are available in the recycling units and if prior to their registration any verification has been done by doing the physical inspection.

7. List on 03.07.2025."

मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन के सम्बन्ध में उद्योग का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 12.06.2025 को किया गया। निरीक्षण के समय उद्योग संचालित पाया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री वसिम मलिक, निदेशक उपस्थित थे। निरीक्षण आख्या निम्नवत है:-

1. उद्योग द्वारा कच्चे माल के रूप में E-Waste, FERROUS METAL, LEAD SCRAP का प्रयोग करते हुए Collection, Dismantling, Segregation & Recycling of All type of E Waste- 300 MT/Month Recycling/Reprocessing of Non Ferrous metal & Lead Scrap-2 MT/Day का उत्पादन किया जाता है।
2. कार्यालय अभिलेखानुसार उद्योग को राज्य बोर्ड के पत्र दिनांक 22.03.2024 द्वारा सशर्त सहमति दिनांक 31.12.2028 तक निर्गत की गयी है।
3. उद्योग में जल का प्रयोग घरेलू प्रयोजन हेतु किया जाता है, जिसका निस्तारण सैप्टिक टैंक सोक पिट के माध्यम से किया जाता है।
4. उद्योग में वायु प्रदूषण स्रोत के रूप में 02 फर्नेस स्थापित है, जिस पर वायु प्रदूषण के नियंत्रण हेतु साईक्लोन, बैग फिल्टर, आई0डी0 फैन स्थापित है। उद्योग में फर्नेस से स्थापित 30 मीटर ऊंची चिमनी स्थापित है।

5. इकाई में ई-वेस्ट रिसाईक्लिंग हेतु प्लान्ट एवं मशीनरी के रूप में मात्र Weigh Machine, Screwdrivers Set, Wrenches, Pliers, Cutters, Tongs Hammers, Dismantling Tables, Collection Boxes स्थापित है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन के अनुसार Shredder, Magnetic Separator, Density Separator, Eddy Current Separator, Conveyor, Compressor Cutting Machine, Refrigerant Gas Recovery with control mechanism, Compressor Oil Recovery with control mechanism, CRT Cutting Machine with control mechanism, Component Removing Machine (CRM), Bailing Machine/Compactor/Hydraulic Press, Degaussing Machine/Data Wiping Machine/Hard Disk Drive Breakers etc. प्लान्ट एवं मशीनरी स्थापित किया जाना आवश्यक है।
6. निरीक्षण के समय पिट-फर्नेस संचालन की अवस्था में नहीं पायी गयी। इकाई द्वारा End Products जैसे कॉपर इग्टस, एल्युमिनियम इग्टस का उत्पादन नहीं किया जा रहा है। उक्त से स्पष्ट है कि इकाई द्वारा ई-वेस्ट रिसाईक्लिंग की पूर्ण प्रक्रिया पर संचालन न करते हुए मात्र डिस्मेन्टलिंग का कार्य किया जा रहा है।

उपरोक्त तथ्यों को दृष्टिगत रखते हुए केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार उद्योग के विरुद्ध रु0 10,000/- प्रतिदिन की दर से अनुपालन न किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत कारण बताओं नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Vipul

(विपुल कुमार)

सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

Sunil S



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



पंजीकृत

पत्रांक: 129428 / सी-1/सा-2254/का0ब0नो0/2025.

दिनांक: 23-6-25

M/s LIMR Recycling Pvt. Ltd.,
G-256, Masuri Gulawati Road, Industrial Area,
Hapur-245101
Mob. No - 9899902850

यह कि उद्योग M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur द्वारा कच्चे माल के रूप में E-Waste, Ferrous Metal, Lead Scrap का प्रयोग कर Collection, Dismantling, Segregation & Recycling of All type of E-waste-300 MT/Month Recycling/Reprocessing of Non Ferrous Metal & Lead Scrap-2 MT/Day का उत्पादन कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-2(के) के अंतर्गत एक औद्योगिक संयंत्र है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-88/2025 Devidas Khatri Versus MoEF&CC & Ors. में पारित आदेश दिनांक 03.03.2025 के मुख्य अंश निम्नवत् है:-

- "1. In this Original Application the Applicant has raised the issue of illegal mushrooming of e-waste collection and recycling centers near Delhi and across the Country. The submission of the Counsel for the Applicant is that the e-waste collection centers are granted registration without any prior verification. Counsel for the Applicant referring to the E-waste Management Rules, 2022 Annexure A-1 has submitted that the registration is granted on the basis of the Application without any physical verification to ascertain if the concerned unit has the requisite facility for recycling of e-waste. He submits that even the scrape dealer (Kabadiwala) on the basis of such application provided under the Rules are getting e waste recycler registration without any facility.
2. It has also been pointed that the CPCB has issued the SOP Annexure A-2 which provides for the physical/virtual inspection of the recycling units by the Regional Director, CPCB/SPCBs/PCCs after the grant of the registration within three months. His submission is that no physical verification is done, hence, the recycling units are illegally operating.
3. Counsel for the Applicant has also submitted that earlier the applicant had filed OA No. 47/2025 raising this issue but the material, particulars, violators and affected parties were not impleaded therefore by order dated 30.01.2025, OA was disposed of with liberty to the Applicant to file a fresh OA with full particulars and by impleading the concerned parties. He submits that in this OA the concerned affected parties/recyclers operating illegally have been impleaded.
4. Issue Notice to the Respondents for filing their reply by way of Affidavit.
5. The Applicant is directed to serve Notice to the Respondents and file affidavit of service atleast one week before the next date of hearing.
6. The Respondent No. 2-CPCB and the Respondents no. 3 to 6 SPCBs are directed to file the detailed report disclosing the details of the inspection of the recyclers units under consideration and also facilities which are available in the recycling units and if prior to their registration any verification has been done by doing the physical inspection.
7. List on 03.07.2025."

यह कि मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन के संबंध में उद्योग का निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के प्राधिकारियों द्वारा उद्योग प्रतिनिधि श्री वसिम मलिक, निदेशक की उपस्थिति में किया गया। निरीक्षण आख्यानसार उद्योग में वायु प्रदूषण स्रोत के रूप में 02 फर्नेस स्थापित है, जिस पर वायु प्रदूषण के नियंत्रण हेतु साईकलोन, वेग फिल्टर, आई0डी0 फॅन स्थापित है। उद्योग में फर्नेस से स्थापित 30 मीटर ऊँची चिमनी स्थापित है। इकाई में ई-वेस्ट रिसाईकलिंग हेतु प्लान्ट एवं मशीनरी के रूप में मात्र Weigh Machine, Screwdrivers Set, Wrenches, Pliers, Cutters, Tongs Hammers, Dismantling Tables, Collection Boxes स्थापित है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन के अनुसार Shredder, Magnetic Separator, Density Separator, Eddy Current Separator, Conveyor,

.....2/

टी.सी.-12वी., विभूति खण्ड,
गोमती नगर, लखनऊ-226010
ई-मेल-info@uppcb.com
वेबसाइट- www.uppcb.up.gov.in

T.C.-12V., Vibhuti Khand,
Gomti Nagar, Lucknow-226010
E-mail: info@uppcb.com
Web Site: www.uppcb.up.gov.in

Compressor Cutting Machine, Refrigerant Gas Recovery with control mechanism, Compressor Oil Recovery with control mechanism, CRT Cutting Machine with control mechanism, Component Removing Machine (CRM), Bailing Machine/Compactor/Hydraulic Press, Degaussing Machine/Data Wiping Machine/Hard Disk Drive Breakers etc. प्लान्ट एवं मशीनरी स्थापित किया जाना आवश्यक है। निरीक्षण के समय पिट-फर्नेस संचालन की अवस्था में नहीं पायी गयी। इकाई द्वारा End Products जैसे कॉपर इंग्टस, एल्युमिनियम इंग्टस का उत्पादन नहीं किया जा रहा है। उक्त से स्पष्ट है कि इकाई द्वारा ई-वेस्ट रिसाईक्लिंग की पूर्ण प्रक्रिया पर संचालन न करते हुए मात्र डिस्मेन्टलिंग का कार्य किया जा रहा है।

यह कि उद्योग को राज्य बोर्ड से दिनांक 31.12.2028 तक सहमति (जल एवं वायु) प्रदान की गई है। उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-25/26 के अंतर्गत निर्गत सहमति की शर्तों का उल्लंघन कर आस-पास के पर्यावरण एवं जल मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा द्वारा पत्रांक-432/सी/एल-123/2025, दिनांक 17.06.2025 के माध्यम से उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित अधिनियम के प्राविधानों के अंतर्गत कारण बताओ नोटिस जारी किये जाने तथा उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गई गाइडलाइन में वर्णित सूत्र EC=PIxNxRxSxLF के अनुसार रू० 10,000/- प्रतिदिन की दर से अनुपालन न किये जाने तक नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि उपरोक्त वर्णित तथ्यों के दृष्टिगत औद्योगिक संयंत्र M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur द्वारा किये जा रहे वायु प्रदूषण से जन-स्वास्थ्य पर सम्भावित दुष्प्रभाव को ध्यान में रखते हुए जनहित में जन-स्वास्थ्य की रक्षा एवं जन सामान्य को स्वच्छ पर्यावरण प्रदान करने के उद्देश्य से राज्य बोर्ड को यह आवश्यक प्रतीत हो रहा है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31ए के अंतर्गत निहित शक्तियों के अनुसरण में औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुए संचालन को रोका जाए।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31ए सपडित धारा-21(4) के अंतर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur के विरुद्ध सक्षम अधिकारी की अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur को बोर्ड द्वारा इकाई के संचालन हेतु प्रदत्त सहमति (वायु) को रिवोक कर दिया जाये?
2. यह कि क्यों न उद्योग M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि वे उद्योग M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से विच्छेदित करते हुए अन्य सुविधाओं को बन्द कर दें?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न M/s LIMR Recycling Pvt. Ltd., G-256, Masuri Gulawati Road, Industrial Area, Hapur के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गई गाइडलाइन में वर्णित सूत्र EC=PIxNxRxSxLF के अनुसार रू० 10,000/- प्रतिदिन की दर से निरीक्षण दिनांक 12.06.2025 से अनुपालन न किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

उपरोक्त बिन्दुओं पर अपना स्पष्टीकरण 15 दिन के अन्दर प्रेषित करें। निर्धारित अवधि में सन्तोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग के जिम्मेदार प्रतिनिधियों का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

Digitally signed by
ANAND KUMAR ANAND

मुख्य पर्यावरण अधिकारी (प्रभारी), वृत्त-1
11:23:31

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उद्योग को कारण बताओ नोटिस की प्रति प्राप्त कराकर पावती तत्काल बोर्ड मुख्यालय को प्रेषित करें एवं निर्धारित समयावधि में उद्योग को जारी कारण बताओ नोटिस के सन्दर्भ में अनुवर्ती आख्या स्पष्ट संस्तुति सहित प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी(प्रभारी), वृत्त-1



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

205030/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 22/03/2024

To,

M/s

MS MORE BRIGHT E WASTE RECYCLER PVT LTD

C-78, MG ROAD(IIDC), HAPUR,HAPUR,

Application Id-
25243788

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to MS MORE BRIGHT E WASTE RECYCLER PVT LTD located at C-78, MG ROAD(IIDC), HAPUR,HAPUR,. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS MORE BRIGHT E WASTE RECYCLER PVT LTD granted for the period from 09/03/2024 to 31/12/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Collection, Dismantling and Recycling of E Waste	270	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 No. Pit Furnace	PNG/LPG	1	Oxides of Nitrogen	30 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Oxides of Nitrogen	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s MS MORE BRIGHT E WASTE RECYCLER PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat 37.1 Sludge from wet scrubbers	Through TSDF	12 Ton/Annum

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2028 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 12- Industry shall comply Solid waste rule 2016 as amended.
- 13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14- The unit shall submit the details of fees deposited during last three years within a month.
- 15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
- 26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.
- 27- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

Vivek Roy Digitally signed **C.E.O.**
by Vivek Roy **C-1**
Date: 2024.04.12
16:05:43 +05'30'

**Vivek
Roy** Digitally signed **C.E.O.**
by Vivek Roy **C-1**
Date: 2024.04.12
16:06:16 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



411 **Annexure A-12**
UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 12651/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2020 Dated: 11/09/2020

To,

M/s BRP INFOTECH PVT LTD.

PLOT NO. F-381 INDUSTRIAL AREA, M.G. ROAD HAPUR, HAPUR, HAPUR, 245101

Tehsil : Hapur

District : HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 12651 and 11/09/2020 .
2. Reference of application (No. and date) 9339970 and 25/08/2020 .
3. Mr PANKAJ SINGH of M/s BRP INFOTECH PVT LTD. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 31.1 Process residue and wastes	Through TSDF	1 Ton/Annum

1. The authorization shall be valid for a period of 10/09/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 20- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

VIVEK
ROY

Digitally signed
by VIVEK ROY
Date: 2020.09.15
10:59:19 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK
ROY

Digitally signed
by VIVEK ROY
Date:
2020.09.15
10:59:43 +05'30'

CEO/EE, I/C Circle _____



संदर्भ संख्या : 490/C / 258 / 2025

दिनांक 01/07/2025

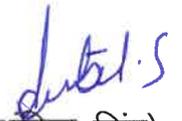
M/s BRP INFOTECH PVT LTD
PLOT NO. F-381, MASURI GULAWATI ROAD, I/A,
HAPUR.

विषय : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अन्तर्गत प्राविधानों के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 88/2025 Devidas Khatri Vs MoEF&CC & Ors. में पारित आदेश दिनांक 03.03.2025 के अनुपालन में आपकी इकाई का निरीक्षण 16.06.2025 को किया गया। निरीक्षण के समय इकाई संचालित पायी गयी। निरीक्षण उपरान्त निम्नलिखित बिन्दुओं पर अनुपालन सुनिश्चित किये जाने हेतु निर्देशित किया जाता है:-

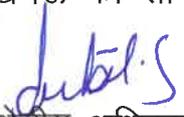
1. इकाई को राज्य बोर्ड द्वारा निर्गत सहमति जल एवं वायु आदेश के अनुपालन में प्रारूप-5 पर पर्यावरण वक्तव्य तथा ऑडिटेड बैलेन्स शीट प्रेषित की जाएं।
2. सहमति जल एवं वायु आदेश में निहित शर्त की अनुपालन में मियावाकी पद्धति पर वृक्षारोपण किये जाने के सम्बन्ध में रू0 50,000/-की बैंक गारन्टी जमा किये जाने के सम्बन्ध।
3. राज्य बोर्ड द्वारा जारी आदेश दिनांक 16.02.2018 के अनुसार 33 प्रतिशत हरित पटिका के विकास के सम्बन्ध में प्रगति आख्या।
4. निरीक्षण के समय इकाई में स्थापित प्रदूषण नियंत्रण संयंत्रों के रख रखाव के सम्बन्ध में अभिलेख।

अतः आपको निर्देशित किया जाता है कि उक्त बिन्दुओं पर अनुपालन किया जाना सुनिश्चित करें एवं कृत कार्यवाही की अनुपालन आख्या पत्र प्राप्ति के 01 सप्ताह के अन्दर इस कार्यालय में प्रेषित करना सुनिश्चित करें। अन्यथा दी दशा में आपकी इकाई के विरुद्ध उपरोक्त वर्णित अधिनियमों के प्राविधानों के अन्तर्गत की गयी किसी भी कार्यवाही का सम्पूर्ण उत्तरदायित्व इकाई एवं इकाई के पदाधिकारियों का स्वयं का होगा।


(आकंत सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:

मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी



**UTTAR PRADESH POLLUTION CONTROL BOARD**

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 22075/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023**Dated :18/09/2023**

To,

M/s HAYAT E-RECYCLERS PRIVATE LIMITED

F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road, HAPUR,HAPUR, Uttar

Pradesh, 245101

Tehsil :Hapur**District :HAPUR****Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 22075 and 18/09/2023 .
2. Reference of application (No. and date) 22734817 and 10/09/2023 .
3. Mr ASIF MALIK AND IFRAHIM MALIK of M/s HAYAT E-RECYCLERS PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at F-53 F-54, Block-F IND. AREA, M.G. Road, Hapur .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes (Process CRT Residues)	Through TSDF	1.8 Ton/Annum
2	Schedule I, Cat. 31.1 Process residue and wastes (Process Spent PU Foam)	Through TSDF	1.92 Ton/Annum

1. The authorization shall be valid for a period of 17/09/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled. Hazardous waste will be generated from E Waste Recycling.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

VIVEK
ROY

Digitally signed by
VIVEK ROY
Date: 2023.09.18
18:50:15 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

**VIVEK
ROY**
CEO/EE, I/C Circle

Digitally signed
by VIVEK ROY
Date: 2023.09.18
18:51:19 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

**UTTAR PRADESH POLLUTION CONTROL BOARD**

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 20227/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023**Dated :24/04/2023**

To,

M/s B.R.P. INFOTECH PVT. LTD.

PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101.

Tehsil :Hapur**District :HAPUR****Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 20227 and 24/04/2023 .
2. Reference of application (No. and date) 20591018 and 14/04/2023 .
3. Mr BINAY KUMAR SINGH of M/s B.R.P. INFOTECH PVT. LTD. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. F-394, PHASE-1,IND. AREA, M.G. ROAD HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes	Through TSDF	0.28 Ton/Annum
2	Schedule I, Cat. 31.1 Process residue and wastes (CRT Residue)	Through TSDF	2.24 Ton/Annum

1. The authorization shall be valid for a period of 23/04/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.

7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK
ROY

Digitally signed
by VIVEK ROY
Date: 2023.04.24
16:03:07 +05'30'

(Authorized Signatory)

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK Digitally signed
by VIVEK ROY
Date:
2023.04.24
16:03:19 +05'30'

ROY

CEO/EE, I/C Circle_____